# CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH

D.A./I.A./R.A./C.C.P./ No. 516 Shahab Uddin - 13- UG.G.

1.	Index Papers	:- 1 +0 3
2•	Order Sheet	:- 4 to 20/
3.	Any other orders	:-
4.	Judgement	:- 21 00 23/
5.	S.L.p.	\$ <b>-</b>

DY. Ragistrat

Supervising Officer

Dealing Clerk

Note :- If any original document is on record - Details.

Nil

Thir flan fif weeding out good Se (5).

V.K. Mishra

Fele B/C. distroyed on 9-5-12

# Central Edministrative Tribunal Lucknow Bench

# Cause Title 516 0f 1986 (3)

Name of the Parties Bhahabaddin Kluen Apolicant

Versus.

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Respondents.

Part A . n.c

S1. No. Description of documents

Patte

1. Check List

Check List A1 - A2
Order Sheet. A3- A10

4.
Patit on Copy

Patit on Copy Alu - Ala Annexure A21 - Aus

6. Power.

ower. Affidavit. Auu-ASC

7. Counter Assidavit.

A57-A63/

· Rejoinder Affidavit.

B=Ailo

B1 \_ B53

B - Tile

C - File

On extra com of pelitras

# CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH.

23-A, Thornhill Road, Allahabad-211001





Registration No.

516

of 1986

APPLICANT (s) Skahabuddun Khan

RESPONDENT(s) lemion of India Hornege Director General, Research

Designs and Standards Organisation Lucknow

#### Particulars to be examined

Is the appeal competent?

- 2. (a) Is the application in the prescribed form?
  - (b) Is the application in paper book form?
  - (c) Have six complete sets of the application been filed?
- 3. (a) Is the appeal in time?

**⊬**¥..

- (b) If not, by how many days it is beyond time?
- (c) Has sufficient case for not making the application in time, been filed?
- 4. Has the document of authorisation, Vakalatnama been filed?
- 5. Is the application accompanied by B. D./Postal-Order for Rs. 50/-
- 6. Has the certified copy/copies of the order (s) against which the application is made been filed?
- 7. (a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed?
  - (b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numberd accordingly?

#### Endorsement as to result of Examination

Je.

YX

48

48, 6 set fled.

YB

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43 [Annex H = 0]

NR

JR by Advocate



576 mof 1986.

ADDITIONAL BENCH ALLAHABAD

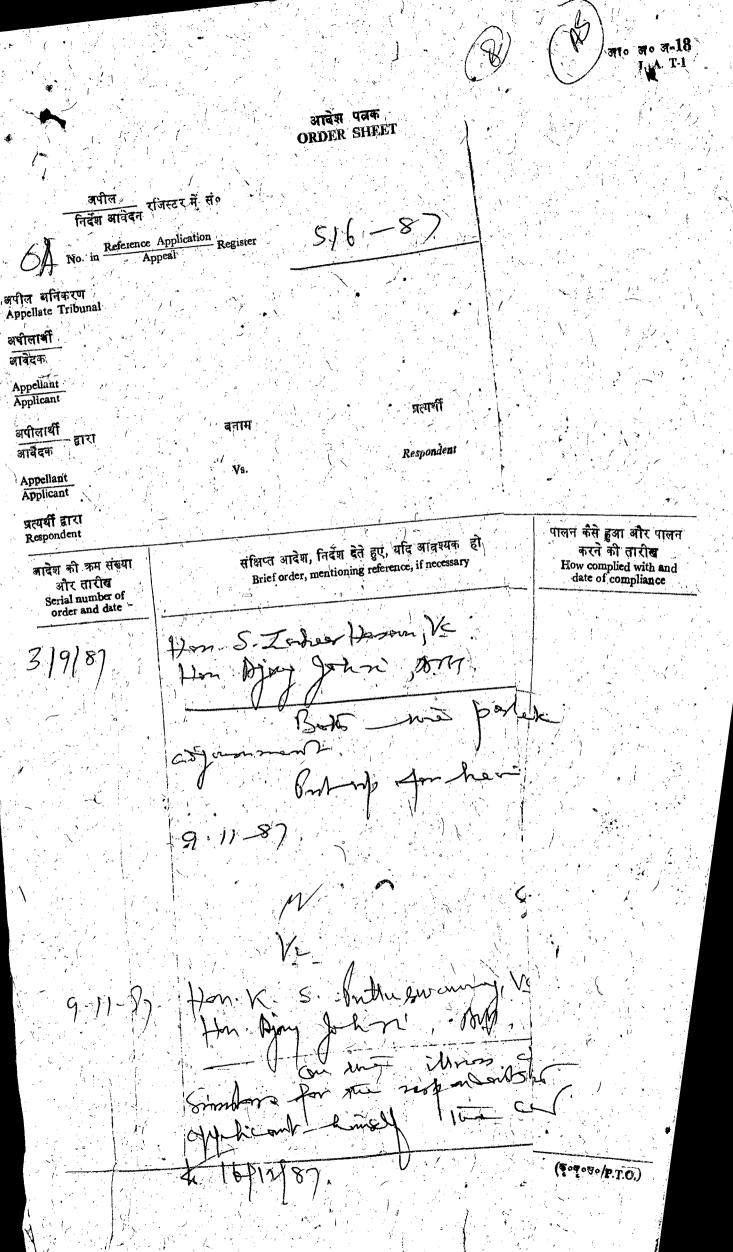
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ા 30 ન <b>ા</b> ના	from S. 2 ches trasan, Ve from Ajay John', Aon Sur V.K. Survestone - for the applicant Sur Leli 6 in he for the respondents	
	Counter afficient can be filed within tou days thereafter. Put up	
	on 15-12-06 for truel	
	Ve. 12-m.	

### Order Sheet

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
- ADDITIONAL BENCH ALLAHABAD

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31-3-87	Hon. S. Zahar Hoson, Ve. Han Djog John 52 (D)	
	Son V.K. Cooking for mey heart	√ks. >7.
•	M/ 31	2



Mapaical- present in person. None present for the repondent. und- This case 100 19-7-88 for further orders. · Million Registra (9-07-00···· Applicant is present! He requests for it legal and. This application ; to be forwarded to light aid commithee. Want & four up on 23/0/00. They . MI applicant in person is present and files one com application. Respondents evensel in expected at Put ep before court for Luckens on 26 8 80. Orders en mice upplicator or 200.20. Hon. A. John, A.M. 26.8.88 Hon. C. S. Shaoma Am.
Heard learned course for the problem respondent.
Heard learned course for the Mise. Application
We have considered the Mise. Application No. 6 of 1988 (1), bales 23.8.88 where in a prayer has been made for a birection to be isomed to the respondents to pay the applicant's salary for the period form 29.8.84 to 13.2.86. In the main application the same relief has been elaimed for. No interim orders can be given and elaimed for. No interim orders can be given and their relief. Therefore this application is on this relief. Therefore this application is refectio. En this case commer affitamile has been The applicant pro-ty and is allowed

575/OL Mon D.S. misne, An. 23-1-09 Shi, B. M. Si'dow qui po pu applicant at present. On the repuset mede on behalf of saw A.V. Snivastava for the gespondants the ease is adjourned to 24-1-09. Aug. from. D. J.m/sog, Am. non. To. S. Showing, J.m. 24-1-028. San A. V. Snirastava for the pespondente is present; On the Refuest received from the learned counsel for the applicant Sur D. H. Sidoligni the case is adjourned to 22-2-019, Ans. No Sitting. Adjourned to 23/2/89 for heaving.

576/88 6R Case was objourned to 20.4. De for hearing. Itos ble Justice K. Nath, UR La Comitte & for hearing. An bla S. D.S. Misher, DM On the nequest of Coursel for both the punting Case is adjourned to 9.5. 89 for final having. YL. Ve Case was adjourned to 95.00 for heart Submitted for heart Hon' Mr. G.S. Sharma, J.M. Hon' Mr. K.J. Raman, A.M. Shri T. N. Tewari, learned counsel for the 9/5/89 applicant and Shri A.V. Srivastava, learned counsel for the respondents are present. On the request of Shri Tewari, the case is adjourned to 29-5-89 for hearing. Or was adjoured to 28.5.09 ter heart Sobmitted to heart (sns) ber reasing Enpury and No sulting. Adjourned to 10-7-89 Por hearing.

9.00 80 Mashing and 10 25-57 19

0.A 516/06 (16) (NB)

10.7. 819 Hon. D.K. Agraval - In

No sitting of Division Bench. Fixed 2-6.7. 819 for hearing.

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26.7.09 No Silterj : Adj to 12.9.09.

26/7

12-9-01

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वादी वे अनुरिष पट अगरी

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Submitted for Learning. Lufts

### Hon' Mr. D.K. Agrawal, J.M.

*J* 3/11/89

The applicant is present in person.

Shri A.V. Srivastava counsel for the respondents 🧩 is also present. No Division Bench is sitting. List this case on 15/1/90 for hearing as the first case of the date on account of the fact that a stay order operate in favour of the applicant.

(sns) No Sitting of D/B. Adj. to 9.39.

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15/1/90



11.9.90 Hon'her Jostice R. Math. V.C.

Mr. M. M. Jugn AM.

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#### ONDER SHEET

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD/C.B. LUCKNOW

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# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL. LUCKNOW BENCH LUCKNOW.

O.A. No. 516 of 1986

Shahabuddin Khan

Applicant

versus

Unionof India & others

Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C. Hon. Mr. A.B. Gorthi, Adm. Member.

(Hon.Mr. A.B.Gorthi, Adm.Member.)

The applicant aggrieved by an order removing him from service, has filed this application praying that the punishment order be quashed and that he be reinstated in service with full consequential reliefs. The applicant who joined the railway service on 29.11.1959, was working as U.D.C. in R.D.S.O, Lucknow. In 1982, due to his wife's illness he asked for leave from 15.2.82 to 14.2.83 which was sanctioned vide D.D.E. note No.ADC/202 dated 15.2.82(Annexure-A). He asked for extention of leave from 15.2.83 to 13.4.83 which was also sanctioned vide Annexure B. He again sought further extension of leave but the respondents did not reply. He remained under the impression that the

(RP) (22)

for duty on 2.7.83. Again he had tobe absented due tohis own sickness and he therefore, sent his leave application on 5.12.83. He remained sick till 22.8.85 but the office was being informed about his sickness regularly. He reported for duty on 23.8.85 but on 11.9.85 he was informed that he was removed from service with effect from 29.8.84.He filed a petition before the Tribunal but while it was pending, the respondents passed a fresh order of removal mainly to frustrate the legal proceedings initiated by him.

The respondents have asserted that the applicant was a habitual absentee. Annexure, A and B attached to his application are not genuine documents and he was never sanctioned any leave for the long spells of absence from 15.2.82 to 2.7.83 and again from 5.12.83 to 22.8.85. Regular departmental enquiry was was held and thereafter the competent disciplinary authority passed the order of removal from service. Later/the applicant filed petition before the Tribunal, the respondents found that the personal file of the applicant was missing/removed. Hence, the competent disciplinary authority, on the basis of enquiry and other documents held in the office file(copies at Annexures I and II to the counter affidavit) passed a fresh order removing the applicant from service with effect from 13.3.86.

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4. We have heard the learned counsel for both the parties. It is seen that the applicant was a habitual offender and there was no sanction ever given for the long periods of his absence from duty. Obviously he had lost interest in service and the order removing him from service is, therefore, justified. No such illegality or irregularity has been pointed out to us as would justify our intervention.

- 5. The application is without merit and is accordingly dismissed.
- 6. Parties to bear their own costs.

A.M.

v.c.

Shakeel/

Allahabad Dated: 3-2-92

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Reg. No. 516 41986 Central Administrative Tribunal

INDEX.

Additional Bench

ALLAHABAD/PATNA/JACALPUR
Date of Filing... 24. 9. 6. OR

Date of Receipt by Post

BEWEEN

Doputy Registrar.

SHAHABUDDIN KHAN APPLICANT

UNION OF INDIA, THROUGH DIRECTOR GENERAL --- RESPONDENT

#### OTHERS. Q

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1.	APPLICATION		1	•	8
2.	DETAILS OF REMEDIES E	KHAUSTED		526	
3	LIST OF ENCLOSURES			6	
4	ALL ENCLOSURES ( 1 te	20)	9	- 28	3
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& SHRINK AGADINALDS		,	PONDENT
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2. PARTICULARS OF THE RESPO	NDENT,	LoDirector Genoma	
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3. PARTICULARS OF ORDERS AGA THE APPLICATION ISMADE	INST WHICH	CONTENT OF THE PARTY OF THE PAR	I Hala Bu
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(ii) Subject in brief.

Removal from service.

#### 4. JURISDICTION OF THE TRIBUNAL.

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunel.

#### 5. LIMITATION.

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1

X

The applicant further declares that the application is within the limitation prescribed under section 21 of The Administrative Tribunal Act-1985.

#### 6. FACTS OF THE CASES.

- (i) The petitioner was selected as Ticket Collector from Railway service Commission but there being no vacancy of Ticket Collector he was absorbed as Office Clerk in Grade 60-130 in Divisional Supdt.Office/Allahabad on 29.12.1959.
- (ii) In 1960 petitioner was transferred to the Office of the General Manager/Northern Railway, H.Q./New Delhi.
- (iii) In 1962 petitioner was transferred to RDSO/Simla and thereafter as a result of shifting of the above office the petitioner came to Lucknew and since then he is continuing there.
- (iv) In 1972 the petitioner got promotion and posted as Upper Divisional Clerk in scale of Rs. 130-360(As)
- (v) In 1978 the petitioner was confirmed as Upper Division Clerk.
- (vi) In 1982 the petitioner was again promoted as Office Assistant in scale of Rs.425-800 against leave vacancy but after filling up of the said vacancy by UPSC candidate the petitioner was reverted back to his original post of Upper DivisionoClerk

(vii) On 3rd December/1983, it being Saturday, the petitioner
went to his native place to see his ailing brother, but

Dr Sukhar

...3



- (vii) On 15.2.82 the applicant proceeded on leave fifter getting it sanctioned by the competent authority. Leave was sanctioned from 15.2.82 to 14.2.83 vide DDE's note No.APC/202 dated 15.2.82(

  Annex...A.(A+9)
- (viii) Since the problems for which the applicant had taken leave no had not been solved but the situation had been more aggretated by the sickness of applicant's wife. The applicant had to apply for further extension of leave, This extension was also sanctioned for the period from 15.2.83 to 13.4.83 vide DDE's Note No. APC/202 dated 14.2.83 (Annex...) Thus feom 15.2.83 to 13.4.83 leave had been fully sanctioned by the competent authority. Again after this date of 13,4,83 and since the applicant's wife was struggling for life and was on death bed. The Applicant sent an application dated 10,4,83 for further (Auc C) extension along with medical certificate, Normally when leave is not sanctioned the refusal is communicated to the party concerned, but since no refusal was communicated and the circumstances under which the applicant was compelled to take extension made the applicant to understand that leave will be sanctioned. Under this impression the applicant conti

leave till 1.7,83 and resumed on 2.7.83(FN).

(ix) On third December being saturday applicant took the leave HQ to see his ailing brother at his native unfortunatelly he himself fell ill due to his leave to his le

An Sukha

- 4
- After recuping from illness and being declared medically fit the applicant submitted his arrival report along with all medical sick/fit certificates on 23.8.85 to his employer i.e.DG/RDSO.Lucknow and asked for medical memo to be produced to the Divisional Medical Officer/RDSO, Lucknow for counter-signature (Annex. Colf) Remember df 29.8.85 (Anex. G) at page 15
- (xi) After a lapse of long interval the petitioner was informed through memo No. AFC/202 dated 11.9.85 that he had already been removed from service since 29.8.84 without assigning any reason. This was done without any chargesheet being given or any enquiry being conducted without given any opportunity to defend the applicant (Annex. H. at tage 16
- (xII) Since the applicant had been sending the representation and several reminders but the RDSO authority has failed to supply the copy of the so called removal order and has not issued medical memo to enable the applicant to resume his duty nor supplied any relevant documents, charges of allegations/removal order, as would be cruckent from Arex-1 to N at pag 17 to 22.

-5-

Thus the Hon'able Court was made to understand that since the applicant had approached the Tribunal on basis of the letter dt of the subsequent letter dated 14.3.86 the applicant's representation to the court was infructous. Anex-P at page 25

(xiv) During the pendency of the case and due to bad buck the applicant could not draw the attention of the Hon'able court regarding the mischious game played by DG/RDSO by issuing second letter of removal and artifically making representation infructous.

Now coming to the main points according to the letter No.APC/202/Pt.it was alleged that applicant was on authorise absence from 15.2.83 onwards which totally incorrect. The applicant was dated leave from 15.2.83 to 13.4.83 vide note No.APC/202 on of leave supported by Medical certificates. This extension was not refused nor refusal communicated to the enable him to join in case extension has not granted. Thus the charge of unnauthor.

Second charge is habitual of authorise abornce this is totally vague not supported by facts and dates.

(xvi) In the letter No.AFC/202 dated 14.3.86 Dy.DG/RDSO, LKO mentioned of an enquiry being conducted this totally false and fictitous no enquiry was conducted. As a matter fact not even achargesheet was given nor the applicant was given an opportunity to fefend the applicant in gross vilation of the principal of natural justice. If there was an enquiry delignent, signatures could have been taken on each and every sheet of the enquiry proceedings. The Hontable court may akked DG/RDSO to produce the enquiry proceedings containing the applicant's signatures.

(xvii) The DG/RDSO letter No.APC/202/Pt dated 14.3.86 para 6 mentioned that applicant file is lost. The applicant has an apprehesion that the file has been manupulated to be lost only the conceal their fectitious and false statement about the applicant 's so called unauthorise absence and imaginary enquiry.

(xViii) Long sickness made the petitioner very week, poor which required very norishing deet and tonick, The applicant having burden of 4 grown up young dauthters (college going), widown mother and wife. During these hard days and on account of heavy burden of so many liabilities and in absence of non-payment of salary the petitioner alongwith his family members is undergoing unbearable sufferings and misearable fife.

(xix) Finally the applicant applead to DG/RDSO. Lucknow vide letter (Anex Q dater 2.5.85 and got final letter from DG/RDSO No. APC/202 Pt dt. 20/26.6.86 that the applicant's appeal have been rejected.

(Annex. Rol 28) Having failed to get my grievances redressed from departmental authority, the applicant approaches your Hon'able court with the humble prayer.



### 7. Relief Saught,

- (i) The Hon able authority be pleased to quash the alleged removal ofder dated 13.3.86 passed by the respondent.
- (ii) The respondent be directed to make full payment towards the salary and other dues upto 13.3.86 the last removal from service.
- (iii) Till the pendency of the case respondent may be debarred from taking any action to deprive the applicant from the Railway Quarter.
- (iv) The respondent should be restrained for adopting again a caladastine as they have done in the past to make the letter of 14.3.86 again infructous.

#### 8. Interim Order.

- (i) The respondent be directed to take the applicant on duty immediately and not to disturb in the peceful working of the working till the pendency of the case.
- (ii) Since the applicant having long long family consisting widow mother, 4 grown up college going daughters, till the case is finhaly decided the respondent be directed to pay substance pay to the applicant.
- (iii) That the applicant may not be asked to vacate the Rly. Quarter till the pendency of the case.

### 9. Details of remidies exhausted,

The applicant declares that he has availed of all the remidies availed to him under the relevant rules.

(ii) The following representations were made and the outcome is shoen against each

Date of a	pplition	R	gardi	ng Z	Re	sults
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2011834		3rd	<b>\$</b>	;	NIL	
23•3•84	. •	4th				
7.2.84		5th	•	<b>;</b>	NIL	
22.2.84		6th	,	· <b>š</b> ′	NIL	
6.3.84	M	. 7th	,	3	NIL	
21.3.84		8th	•	•	NIL	
5.4.84		9th	,	,	NIL	
20.4.84		10th	,	, <b>,</b>	NIL	
6.5.84		11th	•	;	NIL	
21.5.84			7	<b>;</b>	NIL	
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20.6.84	•	13 th	<b>;</b>	;	NIL	
5.7.84		14th	j	;	NIL	
20.7.34		15th	<b>;</b>	<b>3</b>	NIL	
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1.8.85		29 th			NIL	
23.8.85		3049	3		NIL	
29.8.85		31 st	Avráv:	al Report	NIL	
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2.5.86		41 th	Appe			•
	:				rej.	€ <i>€ 8 9 9</i>

## 10. MATTER P. NDING WITH ANY OTHER COUR ETC.

The amplicant further declare that the matter regarding which this application has been made is not pending before any court or any other authority or any other beach of the TRI WNEL.

De Sucher

Particulars of the postal order in respect of the application fee.

> 8267*25* 1) No. of the postal order 11) Name of the issuing post office Mahatima Gandlu May

111) Date of the issue of postal Order . 29.7.86.

19) Post Office at which payable . 900. Alfahabed

Details of INDEX As in front page. 12.

#### Mst of the enclosures 13.

	<u>81.No</u> .	Particulars	Da te	. Annexure
	1.	Note No. APC/202	12.2.82	<b>A</b>
	2.	Note No. APC/202	14.2.83	<b>B</b>
	3.	Application for Extens	ion 10.4.8	3 C
	4.	Application for leave	5.12.83	D.
•	5.	Extension of leave	21.12.83	<b>B</b>
7	6.	Arrival Report	23.8.85	F
	7.	Reminder	29.8.85	G
		Memo No.APC/202	11.9.85	H
		Application	30.9.85	Ī
		Reminder	16.10.85	Ī
/	14	Reminder	11.11.95	K
12/2 Remides	12.	Interview with Dy.DG	13.11.85	119 L L >
12/2	13.	Reminder	21.11.85	M
		Intervention of DG	26.11.85	n
		Memo No.APC/202/Pt.	14.3.86	Ö
	16.		31.3.86	P
		Appeal to DG	2.5.86	a
	18.	Memo No. APC/202/Pt.	20.6.86	Ř

### IN VERIFICATION

I, Shahabuddin Khan, son of Sri Aftabuddin Khan age about 45 years working as Upper Division Clerk, resident of A-53/A, 40 Quarters Alambagh, Lucknow do hereby verify that the contents from 1 to 18 are true to my personel knowledge and belief and that I have not supressed any material facts.

Place: Allahabad Date: 29.7.86

(SHAHABUDDIN KHAN) Signature of the applicant

Anex A COVER MENT OF THE Hanck Hager, Lucknow-11 Deted: 12-2-81 Designation () Destrited lowe/LLA for

IDISTRY OF RAIMAS (R.D.S.O.)

1000 10. APC -202

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Cars Fron 15-2-A2 to 14-2-83

segation may please a noted. His Sti. Section-II conly in due

Show Khan

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Leave due as on 12-2-82

NIL

GOVIEW OF	-10, Anex. B,
R.D.S.D.	(/ / E T1 / AP
Mote No. APC = 202	Manak Magar, Lucknow-11 Dated: 14-2-83
shri_S.U. Khon and sentioned Lap/I p/	llact man de
Shri Khan	Tion more of
DA: HIL	B.R. SHARMA) MM DV. Director/isti-II
Shai S. u. Khan	Leave due as on 15.2.83
UDE PROSOLIKO	Life. NIL
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Anex-C Leicknow Dated 10-4-83 The DG RISO Luckyow Sub. Extension of leave from 14.4.83 to 01.7.83 Sir Is the Conclution of my wege is still delocating. She is uncles treatment of our formely doctor. Doctor has advised frage. In the at least -for two months I am Subscriting her medical Certificate Dr is therefore bregnested that kindly Extend my leave upto 01-7-83. Jorins failh fally A/ one Medical Citifials = Cu. kt,an AHARA T.C. Sh-A. Op Oh Suster

MANE-1 P.O. Sherbill -12. Anex. D Dist Pulibli The Director General o5.x4-83 RLBO/ LUCKIUN. 6 Sub: Grant of Medical leave ( ) I have lome here to See my ails brother, but suddenly I have fallen ill hence I contacted Port Doctor, he has gon Rempolete rist for 15 days. 91 is therefore regulated to plane grant me medical large from 05-XII a to 20-12.83. With threnks I cam submitting showstate Color the medical Costificate Organis I will Submit ofter my arrival or Lucknew Veryand fours finish fully DAEII HIC/RDSO रेष मंत्रायन MIN. OF RAILWAY ক্ত-শানুমানগত, **গুৰুৱন্ত-II** S U LUCKNOW-II 1:7 DEC1983 o wie de EH SECTION DIARY NO 1242 Maria T.C. Of Sucen 3019.00

.13 -Page. Anex-E Anne - E Po. SPurpus Disit Peliberia The Director General. P. N.SO/Lucknow: At- 21-12.83 Sibr - Extension of leave It is to inform you that I am, still ill & not in a position to attend my duties, Doctor has again adised The to take rest upoto 57-1.84. Therefore it is requested that I may please be Sanctioned love uple 07-1-84. Phote state lossy of the medical festigue is enclosed therewith. Thranky Sin, Solowa Jours faithfuil DDEH UDC/ROSO रेब मंत्रास्ट्र WIN. OF RAILWAY भ्युर्ग भाष**् अव्यवद**्धा 8 😉 ; Lucknow-ii 3 0 DEC 1983 A DA EN SECTION DIARY NO 2194

Anne-F SNC 6 The Director General. RDSO/Ministry of Railways Manak Nager, Lucknow-11 Dated 13rd Aug 85 Sub: 3- Issue of Medical Memo den I was on sick list with effect from 05-XII-83 to 22.8-85 and now after declaring fit from my private docter I have come to resume my duties. Hence you are requested to please issue one medical memo to enable me to get fitness from Railway doelen, DMO/RDSO/LKO. Thanking Sin Lousers : -e Siek & fet lestificales yours faithfully \_ u. khan (SHAHAB UDDIN KHAN) UDC/Establishment-IT (RAM KISHAN)
LDE/Recupt&Despaul RDSO/LKO Date 22rd Aug 85 On leave U Address: A-53-A 409 varters Alam bag L Lucknow:5

Roberts 15 5 The Director General QDSC/Ministry of Railway Alexand Neiges Luckmak 11 RA 29.8:85 Sub-lesue of Hedien Momo Ref: My letter dt 23.8.85 Kespected Sen In reson to the obore cited letter I berte state that the mon I have not bear surved of edical memo for Dire ROSO/LKO. Kirally arrange to usine one Meno endy. Thanking Sin -7.5-11 Yours faithfully Mamm 2 9 AUG 1985 - Va Lian MISCIRAGO On Come . A55A CAN NISHAN) 40quaters LDC/Recy-1/Desputil Allinbugh. Africa (T.C. Luckorin.s-29.8.85

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तार: रेखमानक-लखनऊ

Telegrams: 'RAILMANAK' LKO.

Anne - H हेलीफोन | 50567 & 50017 Telephone

भारत सरकार - रेल मंत्रालय Regal, AD



## अनुसंघान अभिकल्प और मानक संगठन

GOVERNMENT OF INDIA - MINISTRY OF RAILWAYS
RESEARCH DESIGNS & STANDARDS ORGANISATION

पत्र संख्या Our Reference <u>No.APC</u>-202 लखनऊ-226011-दिनांक LUCKNOW-226011-Dated 11.9.85.

#### MEMORANDUM

With reference to his application dated 23.8.85, Shri S.U. Khan is informed that he has already been removed from service w.e.f. 29.8.84(AF).

Therefore, the question of issuing him a Medical Memo does not arise.

DA: Nil.

( Basant Kumar ) for Director General.

Shri S.W. Khan, Quarter No. A53A, 40, Quarters, Alambagh/Lucknow- 5.

Joseph Jung. out

Anne-4 30.9.85 Lucknow

The Director General, RDSO(MINISTRY OF RAILWAYS), Manak Nagar, Lucknow.

Sub:-Issue of Medical Memo.

Ref:-Your memo No. APC/202 dt. 11/17-9-1985.

Respected Sir.

Having received the above cited Memo on 25.9.85, I was very much shocked to go through the contents there ef.

In this connection I would like to submit that I have never been served with any memo calling upon me to submit my explanation against any charges what so ever. Chargsheet or any show cause notice have also not been served to me for my defence.

In deed this tantoment to an unprecedented injustice haveing been met by any employee of such a long standing an outstanding services rendered so faithfully to your administration. Should I remind you that I have, to my credit, a regular and permanent service for a period not shorter than 26 Years.

I am also humbly state that I am having four grown-up college going daughters and naturally it is impossible to pull on any longer the heavy burden of my responsibilities to wards my large family in these hard days in the absence of my salary drawn for a such a long time even after my fitness with effect from 22.8.85. Hence, you are humbly requested to issue me the Medical memo to enable me to resume my duties without further delay.

I would like to have separate a certified copies of the Original memoval orders said to have been passed alongwith the copy of the full proceedings if any.

Thanking you.

30,9,1985

Sutton

Yours faithfully,

(S.U.Khan) 30.9.85

UDC/RDSO/Min. Of Rlys

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Anne- J Sno 10 16/x/85

The Director General. R.D.S.O. Lucknow.

Sir,

Sub:-Issue of Medical memo.
Ref:-Your memo no.APC/202 dt.11/17-9-95 and my application dt.30.9.85.

Sorry to point out that neither the medical memo for joining duty nor the copies of the proceedings if any and removal letters is issued to me so far.

In this regard I would emphatically stated that despite of my fitness w.ef. 22.8.85 from the authorised medical practioners still I have not been allowed to resume my duties which clearly violated the existing Rly rules of establishment Manual

Hence I am again requesting you to very kindly consider my case very sympathically without any prejudice manner and allow me to join my duty without any further delay or supply me all the relevant documents on the basis which I was removed from service.

Now, in the last I would like mentioned that if within week's time I am not getting proper or reasonable reply I shall be compell to seek the redress in the court of law against your illegal arbitary and one sided action without providing any opportunity of defence and violating natural justice.

Thanking you.

11 Khan S.U.Khan ) 16/x/83 53/A 40 Quarters. Alambagh, Lucknow.

Yours faithfully.

Dated . 16 . 10 . 85

रेत मंत्राज्य W. OF RAILWAY ामक्षराज्ञ । **स्टानत-II** g (): Lucknow-II

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Anne-K Sw 11 A53A Reminden 40 quarters Alambagh. Lucknow-5 The DG RDSO Dated 11. XI-85 LUCKNOW Sub: Issue of Medical Memo. Kef: My application de 23.8.85 and Subsequent remembers dt 29.8.85, 30.9.85, 16-11, 85 and 05. XI.85. In Reference to the above mentioned applieding and all remindus it is stated that till now I have not received the above said meno nor the Certified Copied of the original ordus alongwell. The relevant proceedigs In absence of non getting salary I alongwith may of fairsby members are passing very very mesenable & string life.

So it is thumbly requisted that place issue

me the said brown to enable me to

resume my duties. Shanking Sin yours faithfully. All M. Khan
Lko.

Lko.

Anne The Dy. Director General. RDSO/Ministry for Rhys Lucknow. 8w 12 dr 13-11-85 Sub: Toining of Duty Oleg = Your Memo NO APC/202 d1-11-9.85 Reg: My representation dt 30.9.85 and followed by Several remerches Respected Sin To day I carroe to seek interior with DG, but Seey to DG has directed me to see your honour to rectify my grievances on the Subject for Which I have been harrased by you Administration. An enly & immediate action is requested by your personal into Your's fault fully Seen Dy DG on date. J.U. Khan UDC/RDSO. DF 13-11.85 Ategel () E DON AM 2M-0106

Anne - 2 19. XI.85 The Dy. DG Lucknin, Q 29 S.O. Lucknow. Sub: Doining of duty Regs- My representation dt 30.9.85 and subsequent reminders there on Reg: Interview with Dy. DG on 13.11.85 in with reference to my representation/remembers and subsequent circurens will. Dy. Da I have not been given any response to my request or supplied me any lastified lapies of my homewal lace So, in view of the facts as above I request Dy DG to Consider my financial bright, thenry burden of my four grown up tallege going doughters 2 I should be allowed to resume my duties, in Case the documentary food leading to my removal Care to inch be shown as down in Sin and longides my request Judicousty Moreofol (C. Jours faith fully JOH-9-816

inne- 5. Dated . 21. XI. 85

Anex\_M

The Director General R.D.S.O., Lucknow

Sir,

Re: Joining of duty.

Ref: i) My representation dated 30.9.85 and subsequent several reminders there on.

ii) Interview with Dy.DG on 13.11.85 and reminder on 19.11.85

With reference to my various applications/representations and subsequent interviews with the Dy.DG it may be stated that I have not been informed of any final decision so far.

2. You will appreciate my plight having a large family of 8 persons to support in such hard days. Particularly when I have exhausted all my savings during my prolonged illness, I have no other alternative than to request you that I may be allowed to resume my be mentioned that any further delay will put me to further mental than toget the rederessal through court of law for which I would request you to supply me all the relevant documentary papers leading to my removal from service, as already requested earlier and have discussed in person with Dy.DG, who had assured me to supply the same as earliest possible, bar to enable me to go through relevant

( S.U.Khan )

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The Director General. R.D.S.O., Lucknow.

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Kind attention of Shri T.S. Vardhaya/DG. RDSO.

Sub:-Issue of medical memo and joining of duty.

Ref:-Your memo No. APC/202 dt.11/25-9-1985

Ref: My representation dt.30.9.85 and followed by several reminders. (ii) My interview with Dy.DG on 13.11.85 and remindder on 21.11.85.

Sir.

In reference to my representation, I want to state that I have not received any documents or any reply so far. It is requested that you personally interfer in the matter and take impartial decision/allow me to join my duty as early as possible.

Thanking you.

Dated. 26.11.85

Yours faithfully, U. Klian S.U.Khan ) 26 x1.85 Tipe / R.D.S. O/Lucknow.

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तारः: रेळ मानक छरवनक Telegic ' 'RAILMANAK' LUCKNOW



Anex C

REGISTERED AD

भारत सरकार-रेल मंत्रालय

# अनुसंधान अभिकल्प और मानक संगठन

Government of India—Ministry of Railways
RESEARCH DESIGNS & STANDARDS ORGANISATION

पत्र संस्त्या
Our Reference No. APC-202/Pt.

लखनऊ-226011-दिनांक LUCKNOW-226011-Date 14.3.1986.

### MEMURANDUM

While working as Upper Division Clerk in this office at Lucknow, Shri Shahabuddin Khan had been absenting from duty without notice. As a result of his continued long absence from duty, a charge sheet for major penalty was issued to him. The following charges were levelled against him in the aforesaid charge sheet:

- (a) Unauthorised absence from duty from 15.2.1983 onwards.
- (b) Habitual in remaining on long unauthorised absence thereby showing utter disregard to official discipline and to performance of official duties allotted to him.
- (c) Deliberately avoiding to give correct whereabouts during the leave period.
- 2. Subsequently, since the said Shri S.U.Khan failed to submit a written statement of his defence, Shri T.R. Gulati, Section Officer (Stenos) was appointed to enquire into the above charges framed against him, and the said Shri S.U. Khan was directed to present himself before the Enquiry Officer. Since the said Shri S.U.Khan failed to appear before the Enquiry Office the Enquiry Officer had, therefore, to hold the enquiry ex-parte. The ex-parte report was submitted by the Enquiry Officer on 29.7.1983.
- 3. As Shri S.U. Khan had resumed duty on 2.7.1983, it was decided by the competent authority to give the said Shri S.U. Khan a personal hearing and consequently Memo No.APC/202 dated 2/5.9.1983 with all enclosures, was again given to him. The said Shri S.U. Khan was further advised by the Enquiry Ufficer that the enquiry against him would be held on 4.10.1983. Necessary advice for holding the enquiry was noted by the said Shri S.U. Khan on 3.10.1983 in File No.CBS/ESTT. The said Shri S.U. Khan had accordingly attended the said enquiry which was conducted by Shri T.R. Gulati, Section Officer (Stenos) on 4.10.1983. Necessary documents were supplied to Shri S.U.Khan and the enquiry report was submitted by the Enquiry Officer to the competent authority on 31.10.1983.

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4. The following charges were proved against him:

- (a) Unauthorised absence from duty from 15.2.83 onwards.
- (b) Habitual in remaining on long unauthorised absence, thereby showing utter disregard to official discipline and to performance of official duties allotted to him.

Consequently, he was removed from service u.e.f. 29.3.1984 A.N. A copy of the Enquiry Report together with other connected documents is enclosed in seven sheets for his information.

- 5. Shri 5.U.Khan, ex-UDC/RDSU has filed a suit in the Hon'ble Central Administrative Tribunal vide Registration No.37 of 1985 alleging that he is not being issued a Sick Memo to enable him to report to the Railway Doctor to obtain a Fit Certificate and join duty. In this connection, his attention is drawn to this office Memo No.APC-202 dated 9.12.1985 which was sent by Registered 'A.D.' post to his known address and which was received back from the postal authorities undelivered on 23.12.1985 with the remarks "avoid to take delivery". A copy of the said Memorandum No.APC-202 dated 9.12.1985 is also enclosed for his information.
- 6. The said Shri S.U.Khan is further informed that since his personal file which contained the original DA&R proceedings against him is not traceable, it has become necessary to reconsider the case on the basis of the enquiry report and other records available in this office.
- 7. Un a careful consideration of the report submitted by the Enquiry Officer, Shri T.A. Gulati, Section Officer (Stenos), I am satisfied that reasonable opportunity was afforded to the said Shri S.U. Khan by the Enquiry Officer to defend himself. Further on a perusal of the records available in this office and the charges framed and proved against the said Shri S.U.Khan by the Enquiry Officer in the Enquiry Report, I am satisfied that the punishment of removal from service awarded to him by the competent authority w.e.f. 29.8.1984 A.N.was just and proper.
- 3. The undersigned has, therefore, come to the conclusion that the said Shri S.U. Khan is not a fit person to be retained in service and the undersigned has imposed on him the penalty of Removal from Service w.e.f. 13.3.1986 A.N.
- 9. The appeal against the abovementioned orders lies with the Director General, K.D.S.U. Lucknow and if the said Shii S.U.Khan wishes to prefer an appeal, he may do so within 45 days of the receipt of this Memo. The appeal should be self-contained and should not contain any disrespectful or improper language.

10. The receipt of this Memo alongwith enclosures should be acknowledged.

Encl: Copy of the Enquiry Report in 7 pages and copy of Memo. dated 9.12.85.

Shri S.U. Khan, ex-UDC/kDSO, A-53/,40 Quarters, Alambagh,Lucknow.

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ALCON AND ONLY

(N.K. Aggarwal)

Dy. Director General.

Anex P



### CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

(Court No. 1)

Registration No. 37 of 1986

Shahabuddin Khan

vs. Union of India through Director General, R. D. S. O., Lucknow.

Hon. D.S.Misra, Admn. Member

Hon. G.S. Sharma, Judicel Member

(Delivered by Hon.G.S. Sharma, Jdl.Member).

In this case under Sec. 19 of the Administrative Trinunals Act, the applicant has challenged the order dated 11.9.85 of his removal from service on various grounds. A notice was issued to the respondent to show cause as to why the application be not admitted for hearing. In reply to the notice the respondent has filed a memorandum dated 14.3.86 of the Deputy Director General, Government, of India, Ministry of Railways, Lucknow, removing the applicant from service with effect from 13.3.1986. The applicant impugned order of removal thus automatically stands set aside and the application has become infructuous and is liable to be rejected summarily.

During the pendency of this application this Tribunal had ordered on 20.1.1986 that in the meantime the applicant shall not be ejected from the official residence occupied by him at Lucknow. He later on moved an application before us stating that he was being forcibly evicted by the Estate Officer, RDSO, Lucknow in defiance of the order of the Tribunal, whereupon a notice was issued to the Estate Officer to show cause as to why suitable action should not be taken against him for the disobedience of the order of the Tribunal. In reply the Estate Officer has tendered an unqualified apology before us stating that no order of eviction was passed by him against the applicant and he had simply initiated proceedings under Public Premises (Eviction of Unauthorised Occupants) Act against the applicant and even the order initiating the said proceedings was cancelled on 27.2.1986 and he did not wilfully disobey any order of the Tribunal. We have considered over the matter. The apology tendered is hereby accepted and no further action is called for hin this connection.

3. For the reasons discussed above, the application is summarily rejected.

Dated:31.3.86

sd/-Admn. Member

sd/-Jdl. Member

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Anex-Q

The Director General, R.D.S.O, Lucknow.

2.5.86

Ref:-Your memo no. APC/202/Pt dated. 14.3.1986.

Respected Sir,

I am compelled to state that the graver injustice could not have been perpetrated as in my case on the basis of fectitous and imaginary charges and contradectory orders.

Under the first letter of removal from service vide memo No. APC/202 dated 11.9.85 I was removed from service from 29.8.1984(AN). Yet this order was not cancelled at all, but a second and a fresh order dated 14.3.86 vide memo no. APC/202/Pt was again served upon me removing me from service from 13.3.86(AN). I am at a loss to understand which order is the correct one and if the last order is correct, then why have I not been paid salary and other allowances till 13.3.86(AN) the date upto which even according to your office I was in service. Comming to the facts of the case I humbly submit as under:

- I. I have taken 2 months leave from 15.2.83 for the treatment of my wife, duly sanctioned by the competent authority. During these two months since the condition of my wife detoriated and became critical I sent an application for extension of leave duly supported by a medical certificate regarding the condition of my wife. My wife continued to struggle between life and death and as a result I had to sent a further extension till 1.7.1983, when I resumed back.
- 2. Not a single letter was sent to me by your office indicating the resusal of my extension of leave. Had this been done, I would have joined my duty earlier inspite of serious sickness of my wife.
- 3. After I joined bank, suddenly one day I was asked to note to appear before an enquiry Officer on a certain date in connection with D&A enquiry.
- 4. After noting the letter I had immediately written back that I had not received any chargesheet accompanying documents and other relavants papers and that unless informed of the charges I will not be an a position to defend my self in the enquiry. I had also mentioned that failure to give me the charge memo, the article of charges etc. will be denial of opportunity to defend myself. Unfortunately there was no reply to (Opportunity) this letter of mine.
  - 5. The whole story of an enquiry being held and the proceedings being drawn with my signature on the proceedings are totally false and pure manupulation. I would request you to call for the orginal records and proceedings and verify it by your goodself. The very same person who have manipulated the action against me, are instrumental in causing the file to dis-appear to cover their sins. I have not signed any enquiry proceedings, since I have not attended any enquiry.

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I have completed 26 years of honest service and the baseless charges hurled at me in the Memo No. AFC/202 dated 14.3.86 hurt an honest man as because.

i) I was not absent from 15.2.83 but had proceeded on leave for two months having been sanctioned.

habitual

ii) The charge of/artual absence is totally incorrect
as my leave had been already sanctioned through it was without pay
at times.

iii) Most humbly and respectfully it is stated that according to your memo No.APC/202 dt.14.3.86 I feel the punishment given to me is disproportionate to the alleged baseless charge.

For the measons stated above and keeping in consideration that I have four un-married college going daughters and family to support at this old age. I humbly appeal to your goodself to kindly review my case and show your kind mercy by cancelling the penalty of removal from service as imposed upon me.

I and my family members shall always be thankfull for this kind of actness.

With grat regards. Thanking you Sir.

Yours faithfully.

Dated. 2.5.86

( s.U.Khan ) UDC/R.D.S.O/LKO.

Succession Succession

तार: रेलमानक-लखनऊ

Telegrams: RAILMANAK-LUCKNOW



हेलीफोन Telephones **[**5056**7 & 50017** 

REGISTERED AD

Anex-R

भारत गरकार - रेल मंबालय

अनुसंधान अभिकल्प और मानक संगठन Government of India - Ministry of Railways RESEARCH DESIGNS & STANDARDS ORGANISATION

पत्र संस्था Our Reference No. APC-202/Pt. लगानज-२२६०११ दिनांग LUCKNOW-226011 Dated 20.6.1986.

### MEMORANDUM

With reference to his appeal dated 2.5.1986 and interviews with the Director General on 10.6.1986 and 11.6.1986, Shri S.U.Khan, ex-UDC/RDSO is informed that his appeal has been carefully considered by the Director General and the same has been rejected.

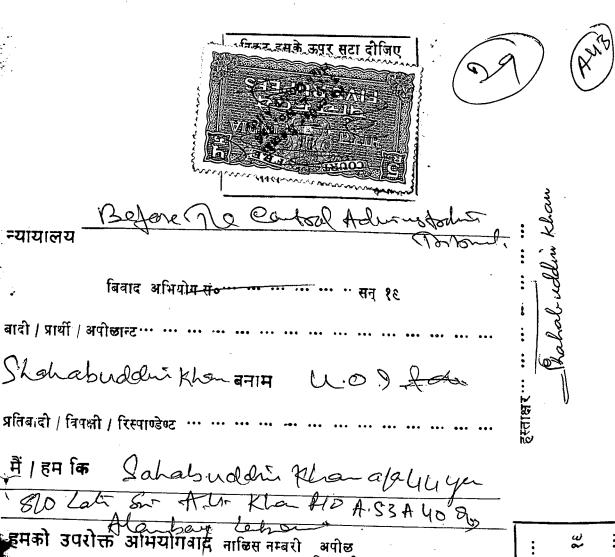
Encl:Nil.

(N.K. Aggarwal) Dy.Director General.

shri S.U. Khan, ex-UDC/RDSO, A/53A, 40 Quarters, Alambagh, Luckrow.

Suklam

MA CONTAINS



जवाब दावा निगरानी दरखास्त इजरा इस्तगासा विवाद में पुनविचार दाखिछ करना व पैरबी करना दरखास्त तजबोवखानी जवाबदेही आवश्यक है, अतएव अपनी स्वेक्षा और प्रसन्ता से पूरा और निश्चित हुआ परिश्रमिक देने

की प्रतिज्ञा करके श्री युत् 🗤 ४९५५ Klma Sovala

एडवोकेट

न्यायालय

बादी / प्रार्थी / अपीछान्ट · · ·

एडवोकेट

अपना वकीछ नियुक्त करके प्रतिज्ञा करते हैं कि वकीछ साहब इस

मुख्नार

हैिभयोग विवाद से ∤प्रारम्भिक न्यायाळ्य से हाईकोर्ट तक जो पैरबी प्रयत्न व प्रश्नोत्तर छिसकर या मौसिक करें और जो आवश्यक पत्र दस्तावेज द।सिछ करें या वापस ले छें िप्रार्थना-पत्र सन्धि-पक्ष अपने दस्खत दाखिछ करके प्रमाणित करे प्रमाण-पत्र साक्षी व सुपुर्द छाछसी व दस्खत-गरदारी इत्यादि को गुजरावे या प्रमाणित करें या हमको मिछने वाछी नगद रुपया हमारी ओर से रसीद छिखकर और अपना हस्ताक्षर बनाकर प्राप्त करें व जमा करें, रकम तळयाना फीस जमीन या दूसरे प्रकार का रुपया इस अभियोग विवाद के प्रति प्राप्त करें, प्राप्तगी की रसीद दें तात्पर्य यह है कि जो कुछ प्रश्नोत्तर तर्क प्रयत्न आदि का पैरवी करने के

एडवोकेट

सभी कार्य वकीछ साहब का हमको हर प्रकार से स्वीकार व मंजूर होगा और उनके

ारा मैं इस स्वीकृत कार्यों **के समा**न बाध्य हूंगा / होंगे इस कारण वकाळत मुख्तारनामा छिख दिया कि वक्त पर काम आवे तथा प्रमाण रहे ।

लिखने की तिथि

महोना

सन्

नोट:--जिस कार्य के छिए एडवोकेट, दकीछ, मुख्तार नियत करना। उसे छिखकर ष असम्बद्ध शब्द काट देना चाहिए।

Æ नाम

साक्षो

Bris

In the Hon'ble Administrative Tribunal Addl. Bench, Allahabad

Registration No.516 of 1986

Sahabuddin Khan

Applicant

V/s

Union of India through . Director General/RDSO, Lucknow

Respondents

20/1

### COUNTER AFFIDAVIT TO THE PAPER BOOK ON BEHALF OF OPPOSITE PARTIES

I, Prem Nath Kapoor s/o Shri Amar Nath Kapoor aged about 54 years resident of C-8/2, Manak Nagar, Lucknow-226011 do hereby solemnly affirm and state as under:-

- 1. That the Deponent is Dy.Director (Estt.)-II,
  Research Designs & Standards Organisation, Deptt. of
  Ministry of Railways, Manak Nagar, Lucknow and as such is
  fully competent to affirm the contents of this
  Affidavit on behalf of Respondents.
- 2. That I have read the petition filed by the Petitioner.
- 3. That the facts stated in paragraphs 6(i) to(iii) are not disputed.
- 4. That in reply to paragraphs 6(iv) and (v) of the petition, it is stated that the Petitioner was promoted to the post of UDC on 7th June, 1973 and was confirmed as such on 23rd April, 1979.
- 5. That in reply to paragraph 6(vi) of the petition, it is stated that the Petitioner was absenting himself from duty with effect from 17th November, 1980. However, on account of his seniority position he was promoted to officiate as Assistant in the scale Rs. 425-800(RS)



with effect from 8th Jan., 1981. The Petitioner continued to absent himself and the promotion order was cancelled on 5th Feb., 1981 and this promotion was thus never given effect to.

That the allegations made in Para 6(vii) of the petition are denied. The Petitioner did not proceed on leave after obtaining the sanction from the Competent Authority from 15.2.1982. The Petitioner's absence was unathorised from 15.2.1982 to 1.7.1983. Petitioner. however, reported for duty on 2.7.1983. Annexure 'A' filed along with the peition does not appear to be a genuine document. The Petitioner was asked to produce the original of Annexure 'A' of the petition by the Appellate Authority during his interview Zon 10.6.1986 and he promised to produce the same the next day, but did not produce the original on the pretext that they have been eaten away by white ants.

Z walk Ole Ducê Clar General

In this connection it is also stated that the Memo at Annexure 'A' of the peitition is sent only to the Section concerned in which the employee is working for information and record and it is never sent to the employee concerned. This is another reason to show that Annexure 'A' does not appear to be a genuine document.

Under the delegation of powers, Dy. Director was competent to sanction privilege leave for a period of four months only. Leave beyond this period was to be sanctioned by Head of Department. Leave without pay for a period of one year is not sanctioned ordinarily as made out by the petitioner. This is yet another reason to show that Annexure 'A' does not appear to be a genuine document.

- /<u>-</u>



- 7. That the allegations made in paragraph 6(viii) of the petition are again incorrect and denied. As stated, the Petitioner was not granted any leave from 15.2.1982 to 13.4.1983. As such the question of his being granted extension of leave beyond 13.4.1983 did not arise. The Petitioner was not granted any leave from 15.2.1983 to 13.4.1983 and Annexure 'B' of the petition also does not appear to be a genuine document. It is, on the face of it, not worthy of any reliance.

  8. That inreply to paragraph 6(ix) of the petition, it is stated that the Petitioner resumed duty on 2nd July, 1983 and he was served with a charge sheet and the charges against the Petitioner were:—
  - (1) Unauthorised absence from duty from 15.2.1982 onwards;
  - (2) Habitual in remaining on long unauthorised absence thereby showing utter disregard to official discipline and to the performance of official duties allotted to him; and
  - (3) Deliberately avoiding to give his correct whereabouts during the leave period.

That the Inquiry Officer gave full opportunity to the Petitioner during the enquiry. A photo copy of the minutes of the enquiry held at 11.00 hrs on 4.10.1983 is attached as Anexure-I.

That thereafter the Petitioner again absconded. He, however, sent applications for leave on 5.12.1983 and 21.12.1983 as will be clear from Annexures-'D' and 'E' of the peition. He was, however, removed from service with effect from 29.8.1984 (AN).

9. That in reply to paragraph 6(x) of the petition, it is stated that since the Petitioner had already been



removed from service, there was no question of his being given any sick memo etc. for getting fit certificate from Railway Doctor for resuming duty.

- 10. That the allegations made in para 6(xi) of the petition are not admitted. Since the Petitioner had been removed after regular departmental enquiry in which he participated, there was no question of his being allowed to resume duty and he was advised accordingly vide Annexure 'H' of the petition.
- 11. That in reply to paragraph 6(xii) of the petition, it is stated that the petitioner was again advised regarding his removal from service by Registered AD letter at his home address vide Memorandum No.APC-202 dated 9.12.1985 which was received back undelivered on 23.12.1985 with the remarks "avoids to take delivery".
- 12. That in reply to paragraph 6(xiii) of the petition, it is stated that the Petitioner filed a petition in the Hon'ble Tribunal and a copy of the petition was served on the Respondent on 20.1.1986 and then file relating to the Disciplinary Enquiry against the petitioner was searched out and it was found that it had been lost/stolen/removed. The Disciplinary Authority, therefore, passed fresh order of removal from service with effect from 14th March, 1986 on the basis of the material and record available. A copy of the order of removal dated 14.3.1986 has been attached along with the petition as Annexure '0'.

In view of the order of removal dated 14.3.1986, in which it was specifically mentioned that the Petitioner can prefer an appeal against the order of removal, the petition was dismissed as premature.



13. That the allegation made in paragraph 6(xiv) of the petition are denied. There was nothing mischievious on the part of Respondent by issuing order of removal atted 14.3.1986. The order of removal dated 14.3.1986 specifically mentioned that the file of the Petitioner's case is not traceable and it has, therefore, become necessary to reconsider the case on the basis of Inquiry Report and other records available in the office.

14. That in reply to paragraph 6(xv) of the petition, it is stated that the Petitioner was absent unauthorisedly from 15.2.1982 to 1.7.1983 and no leave was sanctioned. The Petitioner did not apply for any extension and as such the question of extension did not arise.

As regards the second charge, the Petitioner was in the chabit of absenting himself unauthorisedly. However, even assuming for the sake of argument that this charge has not been met out, even then the Petitioner can be removed from service on the basis of the first charge.

15. That in reply to allegations made in paragraph 6(xvi) of the petition, it is stated that the original record of the disciplinary proceedings are untraceable and Annexure-I of this reply is the copy of the Inquiry Proceedings which has been kept by the Inquiry Officer in his file. A statement from the Inquiry Officer in the Petitioner's case, veryfying the above is attached as Annexure-II.

16. That in reply to paragraph 6(xvii) of the petition, it is stated that there is no question of the file being manipulated by the Director General/RDSO, Lucknow. No official has personal enemity against the Petitioner and



therefore, there is no reason why the file should be manipulated.

That in reply to paragraph 6(xviii) of the petition, it is stated that the alleged sickness of the Petitioner is not borne out by any material on the record. He did not submit any application for his absence and the certificates which are alleged to have been filed by the Petitioner, on the face ot it, appear to be manipulated and forged documents.

That in reply to paragraph 6(xix) of the petition, 18. it is stated that the Petitioner has preferred an appeal which was rejected by the Director General. A photo copy of the orders passed by the Director General on the appeal is attached as Annexure-III to this reply.

That in reply to paragraph 7 of the petition, 19. it is stated that the petition is devoid of any merits and liable to be dismissed.

That in reply to paragraph 8 of the petition. 20. it is stated that the Petitioner has been removed from service and therefore, there is no reason why any Stay order be passed on the petition.

Dat**š**d: 27.11.1986

Deponent ...«

Lucknow.

By, Director (Estt.) - IL इव मिटेशक (स्थापना)-[[,

Verification R. D. S. O. / Minister of Railway)

I, the above named deponent do he that the contents of paras 1 to 5 of the affidavit are true to my own knowledge, the contents of para 6 are true to knowledge derived from the office records. No part of it is false and nothing material has been So help me God. concealed.

Lucknow

Dated: 27.11.1986

Deponent 27.11.66

40 TO 70



From a perusal of papers and documents produced before me by the deponent, I am satisfied that the person making this affidavit is the very person and he has himself signed this affidavit.

Advocate

Report of Enquiry held on 4.10.1983, against Shri S.U.Khan, UDC, under D&A Fules, in Foom No.229 of Admn. Building of RDSO, at Lucknow.



In pursuance to Sr. Dy.DG's orders vide his noting of 30.8.1983 at page 29/n of File No.APC/202 of Shri S.U.Khan, ULC, in order to give him the personal hearing though report of enquiry held ex-parte was submitted ou 29.7.83, of which no cognisance has been taken as Sh. Khan joined duty on 2.7.83, A Memo No.APC/202 of 2/5.9.83 with all enclosures was again given to him because the earlier one sent by post was received back undelivered. The ex-parte enquiry was held on 25.7.1983.

- 2. After studying the papers in connection with the holding of enquiry, the proceedings were held on 4.10.83 and thereafter the case was studied further with a view to recording the findings of the enquiry.
- 3. Memo No.APC/202 of 2/5.9.83 was issued by me to Shri S.U.Khan, UDC, directing him to attend the enquiry at 11 hrs. on 4.10.1983 in Foom No.229 of Administrative Building of RDSO at Lucknow.
- 4. Before the start of the enquiry, Shri S.W.Khan wis given the opportunity to study the charges framed against him by the PLSO Admn. to enable him to prepare himself for the same, which he did in my presence. He was also given the offer to see any papers in the file, if he so desired, or seek the help of/consult anyone in the defence of his case, which he did not avail.
- 5. Shri S.U.Yhan was asked if he accepted all the charges framed against him, which he did not fully and wholly. The enquiry was then proceeded with connected charges mentioned in the Memo No.APC/202, at.2/5.9.83 giving due consideration to his reply of 12.9.1983.
- 6. The proceedings of the enquiry were simultaneously recorded which Sh.S.W.Khan signed in token of acceptance and a copy of the same was given to him. Minutes, as Anneause I, studied.

# 7. BASED ON: -

- 1) Official records made available by the RUSO Aden. in the shape of personal file and leave record of Sh.S.W.Yhan;
- Memos issued to Shri \$ U.Yhan and received back impressing upon him the urgency to join duty immediately because of his leave having not been sanctioned;
- 111) not giving his movement during absence from duty from time to time;
  - iv) on reference to the old I mave record;

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Tirely

Minutes of the enquiry held at 11.00 hours on 4.10.83 in Room No. 229 of Administrative Building of RDSO against Shri S.U.Khan, UDC, RDSO.

Before the start of the enquiry, the Enquiry Officer afforded the opportunity to Sh. S.U. Khan to see any documents in his personal file with the Admn., if he so desired as, also he went through the charges levelled against him, copy of which was supplied to him.

Question:

Answer:

For the Questions put & answers given, please see the attached Annexure 'A' Consisting of 4 Pages numbered 1 to 4 & duly signed by us.

Sd-4-10-83 (T.R.GULATI) Sd/2 (S.U.Khàn) 4-10-83

Received one Copy Sd/4-10-83
(S.U.Khan).

Page 1

Is it a fact that you requested for the grant of leave from 15-2-82 to 5-3-82 due to domestic circumstances on 18-2-82, and gave your leave address as 53-4, 40 Qrs. Alambagh, Lucknow?

Yes please.

2. How is it that while remaining at Lucknow you could not submit your application on 15-2-82 itself

I do not remember why I could not submit application well in time.

From your application dated 18-2-82 which was received in this office through R&D section it appears that your were not in Lucknow from 15-2-82 onwards.? What have you to say?

4. Is it a fact that you left tucknow on 15-2-82

I do not remember exactly.

4. Is it a fact that you left Lucknow on 15-2-82 itself, and applied for leave from out station

I do not remember exactly.

5. Being a 24 hour Government servant you cannot leave the Headquarters as per rules. Do you know this?

Yes please.

6. (1) Did you obtain permission before leaving Headquarters ? (11) If not, dougaccept lapse on you part ?

(1) No please. (11) Yes please.

• Could you tell me where you had been from 15.2.82 onwards?

In my native place Sherpur (Pilibhit)

Sd/-(S.U.Khan)

Sd/- 4/X R. GULATI)

Contd....

<u>--</u> }

19. If I put to you that you had been deliberately avoiding to receive communication
sent by this office not due to the domestic
reason but due to certain other reasons,
what have you to say?

20. What have your to saxy regarding your long absence from duty and the loss sufferred by the Government?

in your duties or office work entrusted to you, What have you to say?

Your house collapsed and you were in Sherpur to repair. Have you any documentary proof from Municipal auth-ority or Village Panchayat?

extension of leave from Sherpur. Is your Sherpur address given to Administration sufficient for our letters to reach you?

24. Why did our letter not reach you when the for any communication to reach you?

whenever this office sent the letters?

Yes I lodged a ocmplaint with S.P. Pilibhit and I will submit a copy of such a report shortly. I was given a police party for the protection of self and family.

No Since I was always on the move for the safety reasons I could not received any communications.

I regret very much for the inconvenience caused to the Administration.

I have donemy best when on duty and did work entrusted to me.

Yes. my house oollapsed and is still in demaged condition. It was partly repaired I have no proof in support.

Yes please.

While on the run from one place to another I managed, with my neighbour to receive all the letters and keep them till my return to the village. Unfortunately the neighbour became influenced by the opposite party and did not receive my letters, that may be the reason why I did not received the letters. I do not remember. Some time they were there, as I received two letters of 7.4.82 and 29.05.82 through my family.

Sd/-(S.U.KHAN)

用。R. Gula 4.10。

Annex we - II

The Enquiry Officer, RISO, Lucknow.

Inted: 20.10.83.

Ref: Enquiry beld on 04.19.1932.

Sir,

In reference to the enquiry held on 4.10.02 as per item 13, lam submitting a spare copy of the complaint lodged to Police (Civil) authority.

DA-One copy.

yours faithfully,

Se/-

(9.U. Khan) ht.20.10.23.



Statement from Shri T.R. Gulati, Section Officer RDSO/Lucknow, Inquiry Officer in the D&A Rule case against Shri S.U. Khan, ex-UDC/RDSO.

It is solemnly affirmed that I was the Inquiry Officer nominated by the Sr. Dy.Director General, RDSO, Lucknow in the Discipline & Appeal Rule case against Shri S.U. Khan, ex-UDC, Petitioner in Case No. 516 of 1986 before the Hon'ble Central Administrative Tribunal, Allahabad Bench, in which Shri Khan was issued a charge sheet containing the following charges:-

- (1) Unauthorised absence from duty from 15th Feb., 1982 onwards;
- (2) Habitual in remaining on long unathorised absence thereby showing utter disregard to official discipline and to the performance of official duties allotted to him; and
- (3) Deliberately avoiding to give his correct whereabouts during the leave period.
- After submitting the original to the Disciplinary
  Authority, I had a copy of the Enquiry Proceedings in my
  file and the Annexure-I to this reply is the photo copy
  of the copy available in my file. Annexures to the
  Enquiry Proceedings were duly signed by the Petitioner
  and these are true copy of the original record. The
  Petitioner personally attended the enquiry on 4.10.1983 and si
  signed the proceedings.

प्रमाग अधिकारी (आशुक्तिपिक) ? 11.86 अनुसंघान अधिकारी (आशुक्तिपिक) ११.11.86 अनुसंघान अधिकार और सानकसंगठन (रेल संत्राज्य)

मानक नगर, लखनऊ-226011

In accordance with Shri S.U.Khan's request for personal hearing (SN 33) and correspondence thereafter ending with his letter dated 15.5.86 (SN 38), Shri Khan was granted a personal hearing on 10.6.86 a.n.

- He had nothing to say about the merits of the case but merely requested for him to be pardoned this time in view of the difficulties which his four daughters would face in view of the punishment imposed.
- In order to confirm that the representation at SN 36 was his, he was shown his signatures on the letter at SN 36 and asked whether they were his and when ken he confirm -ed that it was so, he was asked why these signatures are different from the ones that are available in his letters at SN 31 and 32 and his earlier signatures. He told that he has changed his signatures but could not answer why he should put signatures differently at different times.
- 4. On further enquiry he produced a photostat copy of a Memo sanctioning him leave for 2 months from 15.2.83 to 13.4.83. When asked for the original, since his files in RDSO are missing, he promised to bring the original the next day.
- He was again given a personal hearing on 11.6.86 a.n. when he told that he could not produce the original memo as it has been eaten away by white ants. He, however, produced another photostat copy of the LWP sanctioned to him for 1 year from 15.2.82 to 14.2.83. He, however, could not produce the original for this also for the same reason as he stated for the earlier sanction.
- He repeatedly requested for only pardon in view of his four daughters. He was told that his performance had been consistently bad from 1966 onwards as seen from SN 267, 311, 327, 369 and 375/and his CR folder pages 7, 11, 14, 17, 20, 37 and 44 from which it is seen that he had removed an office typewriter unauthorisedly in 1966 and was on unauthorised absence repeatedly.
- 7. From the papers in the reconstructed file, I find that although the Enquiry Officer had asked him on 04.10.83 questions about his absence from 15.2.82, in his Enquiry Report, he had mentioned the date of unauthorised absence from duty from 15.2.83 onwards. This appears to be a mistake but cannot be verified because his original papers have been lost. However, it is seen from the Attendence Register for that period, which is available, that he was absent from 15.2.82 onwards.
- Shri S.U. Khan had also appealed to the Central Administrative Tribunal, Allahabad, against the punishment given to him where his appeal had been dismissed.
- Having carefully considered his overall performance and the specific charges which have been proved in this case for which he has been removed from service, I do not see any reason for either reducing or cancelling the punishment, which I consider just and reasonable.

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of File Fisted

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1988
AFFIDAWIT
53
HIGH COURT
ALLAHABBAD

In the Hon'ble Axdoxidxixxxxxx Administrative Tribunal,
Additional Bench, of Lucknow.

Registration No. 516 of 1986

Shahabuddin

••••• Applicant.

Versus

Union of India through Director General

R. D. S. O. Lucknow.

..... Opposite party.

Rejoinder Affidavit to the counter Affidavit.

I, Shahabuddin Khan, aged about 45 years, son of Shri A. U. Khan, resident of A-53/A Forty quarters Rail way Colony Alambagh, Lucknow, do hereby solemnly affirm and state as under :-

- 1. That the applicant has read the counter affidavit
- 2. That in reply to para 6 of the respondent's counter affidavit, it is stated that the petitioner never promised to produce the original. It was clearly told that the original papers had been eaten away by white aunts, if the petitioner was absent from 15.2.82 to 1.7. 1983 as stated by the respondent, the onus of producing the documentary evidence to that effect lies on them.

Roen Corry
7-10-28AM
0410.28AM



Shorabuddin



Again para 6 of the counter affidavit is denied as the sanction of leave on average pay is always intimated to the party/ section concerned and annexure A and B is the only proof of it. In respect of the para 6 it is further stated that no doubt Deputy Director is competent to sanction leave only for four months but the sanction of leave is always intimated under the signature of the Deputy Director though the sanction has been given in the file by the head of the department and this is exactly what happened in this case also. The respondent is not categorical that the document is not genuine but only states that it does not appear to be genuine document. The whole argument is proved false as the respondent has not been able to produce any document to prove that the petitioner was not on any leave.

COURT COURT OF THE PROPERTY OF

3. That in reply to para 6 of the respondent's counter affidavit, it is further stated that the same argument of not appearing to be genuine does not hold good. Appearance and facts are different The respondent has produced no document to prove his argument, where as the petitioner has produced a Photostat copy of the same.

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4. That in reply to para 6 of the respondent's counter affidavit it is again stated that no charge-sheet was ever issued to the petitioner. Only an intimation of the so-called enquiry was got noted by the petitioner. But on the same day the petitioner replied vide his letter dated 30.9.1983 challegging the legality of the intimation When no charge sheet had been served, no allegation had been made against the petitioner and no documents in support of the allegations had been served nor the petitioner was given any opportunity to defend himself. Again no reply was given of this letter to the petitioner by the respondent . It is also denied that any enquiry was ever held. The whole thing said in para 8 is a figment of imagination and not a fact. The documents produced by the respondent do not prove the truthfulness of the fact that the enquiry was held. In every sheet of the enquiry proceedings the enquiry officer, the deliguent, the defence counsel and the witnesses are all required to sign but in the copy of the proceedings produced by the respondent, it is only marked " signed " and the name of the petitioner and the enquiry officer are written under-neath . The Photostat copy of the proceedings if it is genuine should bear the signature of both the petitioner and the enquiry officer. In the absence of signature it is fully established that the



Pho

documents of the so-called enquiry are not genuine and no enquiry was ever held at all.

- 5. That in reply to para 6 of the respondent's counter affidavit it is added that the petitioner was removed for the service twice without any proof in violation of the principles of natural justice.
- affidavit, it is again submitted that it is incorrect and denied that the enquiry had been done as the respondent has not produced the genuine proceedings otherwise the petitioner's signatures would have been there, Since there was no enquiry, the petitioner was terminated illegally and was illegally refused to join duty.
- 7. That in reply to para 6 of the respondent's counter affidavit it is again denied that any registered letter was received by the deponent.
- 8. That in reply to para 6 of the respondent's counter affidavit, it is again stated that the story of file having been lost is false and is only to colour up the illegality of the orders of removal.
- 9. That in reply to para 6 of the respondent's counter



Shohabiiddii



also illegal as the procedure laid down under D. & A Rules have not been followed. The documents i. e. the enquiry report and other records mentioned are not genuine and are fabricated as on none of them the patitioner's signature are found, which has to be there if there are any processings at all. Again it is contradictory to say that on the one hand the file is lost as scated and yet some records which are supposed to be part of the file are produced.

officient it is again stated that the applicant had been sanctioned leave vide letter No. AFC/232 dated 14.2.83 and then the petitioner had asked for extension on the ground of serious sickness of his eiling wife. The second chargeis baseless.

affidavit. It is stated that in the absence of original records nothing is proved. The copy of the enquiry process dings produced do not bear the petitioner's signature and as such are not genuine, nor do they bear the enquiry officer's signature.

12. That untill the original documents are produced which are in possession of theopposite parties they can no



Archabuddu

NOT

make any claim to have established any charge against the deponent.

13. That in reply to para 6 of the counter affidavit it is stated that the respondent has wrongly alleged that the documents of the deponent are manupulated in any manner. There are sufficient documents on record to establish leave of the deponent.

14. That because only paras 1 to 6 of the counter affidavit have been verified the rest of the paras do not form part of the counter affidavit and need no reply in the rejoinder affidavit.

15. That the petitioner has been removed unlawfully and in violation of the principles of natural justice and D A. rules and out of malafides.

Lucknow
dated 06.10.88.

Shahahuddui Deponent.

L. T. I of the deponent.

Verification:

I, the above named deponent do hereby

verify that the contents of paras 1 to 15 of the affidavit

. . . . 7 . . . .





are true to my own knowledge.

Nothing is wrong in it and nothing mat#erial has been concealed. So help me God.

Lucknow

dated 06.10.88.

L. T. I. of the deponent.

I, identify the deponent

Who, has signed before me.

ho du danie bono 910/80

Advocate.

Solemnly affirmed before me on 6 10 80

at 12.80 A. M. / P. M. By the above

named deponent who has been identified by Sxxx Glerk to Shri Budsey Habeen on

Advocate High Court of Allahabad ( Lucknow Bench ) Lucknow.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which are read out and explained by me.



# 9

# CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH,

23-A, Thornhill Road, Allahabad-211C01

(b)

Registration No.

516

of 1986

APPLICANT (s) Shaha buddun Khan

RESPONDENT(s) Union of India through Director General Research

Designs and Standard Organisation Luckness

	Particulars to be examined	Endorsement as to result of Examination
1.	Is the appeal competent?	YS
2.	(a) Is the application in the prescribed form?	43
	(b) Is the application in paper book form?	45
	(c) Have six complete sets of the application been filed?	Yes, 6 oct filed.
3.	(a) Is the appeal in time?	43
	(b) If not, by how many days it is beyond time?	<b>-</b>
,	(c) Has sufficient case for not making the application in time, been filed?	
4.	Has the document of authorisation, Vakalat- nama been filed ?	yes
5.	Is the application accompanied by B. D./Postal-Order for Rs. 50/-	43
6.	Has the certified copy/copies of the order (s) against which the application is made been filed ?	Yes [Annex H&O]
7.	(a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed?	45

(b) Have the documents referred to in (a) above duly attested by a Gazetted Officer

and numberd accordingly?

ye by Advocati

प्रकार कि पुरुष के सम्मारी और से द्वारों जारी कराये और रुपया बसाल के सार स्वारा के साम से अपना वर्षाल कि महोदय प्रकार के साम से अपना वर्षाल के सम्मारी और से द्वारा के साम से अपना वर्षाल के सम्मारी और से द्वारा के स्वारा के से से स्वारा के से स्वारा के से से स्वारा के से स्वारा के से
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABD

### INDEX

### BETWEEN

SHAHABUDDIN KHAN-----Applicant

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Union of India, through Director General - Respondent others-Q

s.No.	Particulars of the documents	From	$\mathbf{T_0}$
1	Application	1	<b>-</b> 6
2	Details of remedies exhausted		
3	List of enclosures		5 26
4	All enclosures (1 to 28)	<b>(%</b>	6
	Anex BeA ELEGH15	9 9 10 1, 12 13 14 5 16 7 18	- 28 /
	KLEZOP QR	19 20 21 22 23 25 28 28 28	24.

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	E ADMINISTRATIVE TRIBUNAL ACT
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SHRI T.S. VARDYA EX D.G. Q	
1. PARTICULARS OF THE APPLICANT.	E APPI TO ATTOM
	and the second s
(i) Name of the applicant.	Shaha
(ii) Name of the Father	Shahabuddin Khan
	Shri A.U.Khan
(iii)Designation and office	occose Upper Dr. Clerk
mp20ycu <sub>e</sub>	TWO GIRGH Haciana Control
	Standards Organisation Manal Nagar, Lucknow-11
(ix) Office address.	
(v) Address for service 12	As above.
(v) Address for service of all notices.	A/53/A Fourty-Quarters
PARTICULARS OF THE RESPONDENT.	19 urcing au TKO
(i) Wame of the respondent of designation	1.Director General.
or designation.	2.Dy.Director General 3. Shri T.S.Vardya
<b>◆</b>	Total General
The series of the same of the series	1 2 R a
ii) Office address of the respondent	Besearch Docing
	A AMERICA CINCLEDIA COMPANIA
iii 1 Address 5 9 (3) 8-8	here called R.D.S. O/Lucknow.
iii)Address for services of all notices.	Director General R.D.S.O.
PARTICULARS OF CORRES	Manak Nagar/Lucknow-11
PARTICULARS OF ORDERS AGAINST WHICH THE APPLICATION ISMADE.	The application is against
	the following orders:
i)Order No.AFC/202 AFC/202/Pt.	The state of the s
i) Date. 11.9.85 14.3.86	
Passed ny DG Dy.DG	
■ Jy DG	•

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.Removal from service.

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( B)

# (11) Subject in brief.

Removal from service.

## 4. JURISDICTION OF THE TRIBUNAL.

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunel.

## 5. LIMITATION.

1

The applicant further declares that the application is within the limitation prescribed under section 21 of The Administrative Tribunal Act-1985.

# 6. FACTS OF THE CASES.

- (i) The petitioner was selected as Ticket Collector from Railway service Commission but there being no vacancy of Ticket Collector he was absorbed as Office Clerk in Grade 60-130 in Divisional Gupdt, Office/Allahabad on 29,12,1959.
- (ii) In 1960 petitioner was transferred to the Office of the General Manager/Northern Railway, H.Q./New Delhi.
- (iii) In 1962 petitioner was transferred to RDSO/Simla and thereafter as a result of shifting of the above office the petitioner came to Lucknow and since then he is continuing there.
- (iv) In 1972 the petitioner got promotion and posted as Upper Divisional Clerk in scale of Rs. 130-360(As)
- (v) In 1978 the petitioner was confirmed as Upper Division Clerk.
- (vi) In 1982 the petitioner was again promoted as Office
  Assistant in scale of Rs.425-800 against leave vacancy but
  after filling up of the said vacancy by UPSC candidate the
  petitioner was reverted back to his original post of Upper
  Division@Clerk
- G(vii) On 3rd Docomber/1983, it being Saturday, the petitioner went to his native

place to see his ailing brother, but



- (viii) Since the problems for which the applicant had taken leave no had not been solved but the situation had been more aggretated by the sickness of applicant's wife. The applicant had to apply for further extension of leave. This extension was also sanction. ed for the period from 15.2.83 to 13.4.83 vide DDE's Note No. APC/202 dated 14.2.83 (Annex., B. o. b.g. 10.) Thus feem 15.2.83 to 13.4.83 leave had been fully sanctioned by the competent authority. Again after this date of 13,4,83 and since the applicant's wife was struggling for life and was on death bed. The Applicant sent an application dated 10.4.83 for further (mex-c) extension along with medical certificate, Normally when leave not sanctioned the refusal is communicated to the party concerned, but since no refusal was communicated and the circumstances under which the applicant was compelled to take extension made the applicant to understand that leave will be sanctioned. Under this impression the applicant continued on leave till 1,7,83 and resumed on 2,7,83(FN),
- On third December being saturday applicant took permission to leave HQ to see his ailing brother at his native place but most unfortunatelly he himself fell ill due to his brother's high infection. The applicant consulted Govt, Doctor and informed his office about his sickness through application dated 5.12.83 (Annex. Dates). The applicant continued on sickr list till 22.8385 and the office was regularly informed through applications.



- After recuping from illness and being declared medically fit the applicant submitted his arrival report along with all medical sick/fit certificates on 23.8.85 to his employer i.e.DG/RDSO, Lucknow and asked for medical memo to be produced to the Divisional Medical Officer/RDSO, Lucknow for counter-signature (Annex, Fal-page 14) Remender de-29.8.85 (Anex-G) al-page 15
- After a lapse of long interval the petitioner was informed through memo No.AFC/202 dated 11.9.85 that he had already been removed from service since 29.8.84 without assigning any reason. This was done without any chargesheet being given or any enquiry being conducted without given any opportunity to defend the applicant (Annex, # 29.16
- (xII) Since the applicant had been sending the representation and several reminders but the RDSO authority has failed to supply the copy of the so called removal order and has not issued medical memo to enable the applicant to resume his duty nor supplied any relevant documents, charges of allegations/removal order, as would be evident from Anex. Its Nat page 17 to 22
- (xIII) After exhausting all the department channel the applicant approached your Hon'able Tribunal for redressal on 20.1.86

  While the case was under the consideration of the Hon'able Tribunal the DG/RDSO played a climsy trick and misleasd the Court, without cancelling the removal order of 29.8.84 vide DG's letter No.APC/202 dated 11.9.85 they issued a fresh letter No.APC/202/Pt dated 14.3.86 removing the applicant from service from 13.3.86(AN) on the unauthorise absence from 15.2.86 onwards. Anex. Out page 23



Thus the Hon'able Court was made to understand that since the applicant had approached the Tribunal on basis of the letter dt 11.9.85 and since the applicant have been removed only on the basis of the subsequent letter dated 14.3.86 the applicant's representation to the court was infructous. Anex 'P'at page 25

(xiv) During the pendency of the case and due to bad buck the applicant could not draw the attention of the Hon'able court regarding the mischious game played by DG/RDSO by issuing second letter of removal and artifically making representation infructous.

(xv) Now coming to the main points according to the letter No.APC/202/Pt.it was alleged that applicant was on authorise absence from 15.2.83 onwards which totally incorrect. The applicant was sanctioned leave from 15.2.83 to 13.4.83 vide note No.APC/202 en of leave supported by Medical certificates. This extension was in case extension has not granted. Thus the charge of uunauthorise absence of totally false.

Second charge is habitual of authorise abornce this is totally vague not supported by facts and dates.

(xvi) In the letter No.AFC/202 dated 14.3.86 Dy.DG/RDSO, LKO mentioned of an enquiry being conducted this totally false and fictitous no enquiry was conducted. As a matter fact not even achargesheet was given nor the applicant was given an opportunity to fefend the applicant in gross vilation of the principal of natural justice. If there was an enquiry delegent, signatures could have been taken on each and every sheet of the enquiry proceedings. The Honiable court may akked DG/RDSO to produce the enquiry proceedings containing the applicant's signatures.

(xvii) The DG/RDSO letter No.APC/202/Pt dated 14.3.86 para 6 mentioned that applicant file is lost. The applicant has an apprehesion that the file has been manupulated to be lost only the conceal their fectitious and false statement about the applicant 's so called unauthorise absence and imaginary enquiry.

(xViii) Long sickness made the petitioner very week, poor which required very norishing &det and tonick. The applicant having burden of 4 grown up young dauthters (college going), widown mother and wife. During these hard days and on account of harvy burden of so many liabilities and in absence of non-payment of salary the petitioner alongwith his family members is undergoing unbearable sufferings and misearable Life.

(xix) Finally the applicant applead to DG/RDSO. Lucknow vide letter Amex Q dater 2.5.86 and got final letter from DG/RDSO No. APC/202 Pt dt. 20/26.6.86 that the applicant's appeal have been rejected.

(Annex. Rat 28) Having failed to get my grievances redressed from departmental authority, the applicant approaches your Hon'able court with the humble prayer.

d



## 7. Relief Saught.

- (i) The Hon'able authority be pleased to quash the alleged removal ofder dated 13.3.86 passed by the respondent.
- (ii) The respondent be directed to make full payment towards the salary and other dues upto 13.3.86 the last removal from service.
- (iii) Till the pendency of the case respondent may be debarred from taking any action to deprive the applicant from the Railway Quarter.
- (iv) The respondent should be restrained for adopting again a caladastine as they have done in the past to make the letter of 14.3.86 again infructous.

### 8. Interim Order

- (i) The respondent be directed to take the applicant on duty immediately and not to disturb in the peceful working of the pendency of the case.
- (ii) Since the applicant having long long family consisting widow mother, 4 grown up college going daughters, till the case is fimbaly decided the respondent be directed to pay substance pay to the applicant.
- (iii) That the applicant may not be asked to vacate the Rly. Quarter till the pendency of the case.

# 9. Details of remidies exhausted,

The applicant declares that he has availed of all the remidies availed to him under the relevant rules.

11. Particulars of the postal order in respect of the appli-

					4	DD.	826725
(i)	$N_{\mathbf{G}}$	of	the	mostal	order	3	020120

- (ii) Name of the issuing post office Mahatma Candli Marge P.C.
- (iii) Date of the issue of postal Order 29-7-86
- (iv) Post Office at which payable. Head Post Office Allahabed
- 12. Details of INDEX as in front page.

#### 13. List of the enclosures

		SI.	No.	Particulars	<del>-</del> 7	Date	<u>Ann</u>	ex
,		1.	Note N	0.APC/202		12.2.82	. A	
4.		2.	Note N	0.PC/202		14.2.83	B	•
*		3∙	applic	ation for ex	tension	n 10.4.83	G	•
	4	4.	Jb bric	ation for le	ave	5.12.83	D	
	•	5.	Lxtens	ion of leave		21.12.83	Ē	
		6.	rriv?	1 Report		23.8.85	E F	
		7.	Remind	er	•	29.8.85	Ğ	•
		8.•	Memo N	lo . APC/202		11.9.85	H.	
,		9.	Applic	ation		30.9.85	Ť	
	•	10.	Remind	ler		16.10.85	, <u>, , , , , , , , , , , , , , , , , , </u>	
	•	11.	Remind	ler		11.11.85	ĸ	
2.10	Remide	12.	Interv	view with Dy.	DG .	13.11.85		1 -
~/~		13.	Remind	er		21.11.85	M	<u></u>
		14.	Interv	rention of DG		26.11.85	N	<b>'</b> ,
		15:•	Memo N	IO.APC/202/Pt		14.3.86	Õ	
	٠.	16.	Tribun	al Judgement		31.3.86	, <b>O</b>	
		17.	appeal	. to D4		2.5.86		
		18.		6 . PC/202/Pt	•	20.6.86	R R	

### IN VERLETC STON

I, Shahabuddin Khan, Son of Shri Aftabuddin Khan age about 45 years working as Upper Division Clerk, resident of A53-A, 40 quarters alambagh Lucknow do hereby verify that the contents from 1 to 18 are true to my personal knowledge and belief and that I have not supressed any material facts.

Place Allahabad

Date. 29.7.86

(SHAHABUDDIN KHAN) Signature of the applicant.

Dla. T. DE

COVINIET OF INIA HITSTIC OF RAIMANS (R.D.S.O.) 10 to . O. APC -- 202 Namel: Hoger, Lucknow-11 Deted: 12-2-62 Designation Unc La been assetto en LW/LEP/LP 60 united La vo/Lill for 265 33 \_ 30 LE 2 - 82 30 L4 - 2 - 83 Show Khan emesion may please of notes. His report ing he sent to best Section II ourly in due CBR. SHARMAN / JETUITI Date Ti Star S. W. Khon Leave due as on 12-2-92 L.A.P. WIL LIDC/EI/ROSO

Anex - B

GOVERNMENT OF INDIA HIMISTRY OF RAILWAYS (R.D.S.O.)

Note No. APC \_202

Manak Magar, Lucknov-11 Datod: 14-2-83

Shri S.U. Khan Designation LDC

2. Shai Khan senction may please to note. His-

course.

DALUIL

Dy Director/Estt-II

To,

Leave due as on 15.2.83

Show S. U. Khah

Unc / Roso/ LKA

-11 -Anex-c (0) Ji: DG LUCKNOW RISO Dalid 10.4.85 LUCKSION Sub Extension of leave from 14.4.83 to 01.7.83 Sir, I'm Conclution of my true is still delocating. The is under transforment of our fairly doctor. Doctor has advised her to take mountains diet and proper lest at least for two months Dam Submitting her medical Certificate Dr is therefore treguested that kindly Extend my leave with 01-7-83. Jones fearth fally DA/ come Mechanil Cestifials - Lil. Ktorn LOC / E II
ROSSO DUDE II

HMME-14 Poster Busi Dist Palagi The Divinetus General 05.XII.83 OLLSO/Lucknen. Sub. Grant of Medical leave S I have some here to See my ailing brother, but suddenly I have follow ill, honce I contacted filt Doctor, the trasigon  $C\epsilon$ me medican & culoud me to take for folit rest for 15 days. Stress therefore regulasted to plane grant me medical leave from 05-x11-8 to 20-12-83. With thanks I cam submitting showstel Copy & subject of to my arrived a- freekness. Veganil Yours field fally DAE II LIBE/RASO रेत मंत्राप्रव win, of railway ক নাত্রালয়ত**, ক্রার্ড—**[] S U LLUCKNOW-II 1:7 DEC 1983 o allo an ON SECTION DIARY NO 1242

# Anne - B

The Director General. PATC/Lucknew.

Po. Sherbul Disit Piliblio At- 21-12.83

Sub : - Extension of leave

It is to inform you that I am, still ill & not in a position to attend my duties, Doctor has again redised The to lake rest upto 57-1.84. Therefore it is requested that I may please be Sometimed love uple 07-1-84 Phote state lopy of the medical lestification is enclosed themwith . Iterating Son,

VSO/Card

DDE !!

Javos faithfuily

B. U. Khran

UDC/RDSO

रेब मंत्राक्षय WIN. OF RAILWAY अध्यक्त**, क्ष्यनद-**[] > O LUCKNOW-II 3 0 DEC 1983

EN SECTION DIARY NO 2194

Anne-E Sno 6 The Director General. RDSO/Ministry of Railways Manak Nager, Lucknow 11. Dated 23 rd Aug 85. Sub: 3- Issue of Medical Memo den I was on sick list with effect From 05-XII-83 to 22.8-85 and now after declaring fit from my private docter I have come to resume my duties. Hence you are sequested to please issue me medical memo to enable me to get fitness from Railway docten. DMO/RDSO/LKO. ere Siek & fet lestificales yours faithsfully DE 11. 1231818) (SHAHAB UDDIN KHAN) (RAM KISHAN)
LOC/Recupt& Dropadk U.Dc/Establishment-II RDSO/LKO Date 20rd Aug 85. Address: A-53-A
40quarters
Alambage
Lucknow: 5

nne-4

ucknow

The Director General, RDSO(MINISTRY OF RAILWAYS). Manak Nagar. Lucknow.

Sub:- Issue of Medical Memo.

Ref: -Your memo No. ARC/202 dt. 11/17-9-1985.

Respected Sir.

Having received the above cited Memo on 25.9.85. I was very much shocked to go through the contents there of.

In this connection I would like to submit that I have never been served with any memo calling upon me to submit my explanation against any charges what so ever. Chargsheet or any show cause notice have also not been served to me fer my defence.

In deed this tantoment to an unprecedented injustice haveing been met by any employee of such a long standing an outstanding services rendered so faithfully to your administration.
Should I remind you that I have, to my credit, a regular and permanent service for a period not shorter than 26 Years.

I am also humbly state that I am having four grown-up college going daughters and naturally it is impossible to pull on any longer the heavy burden of my responsibilities to wards my large family in these hard days in the absence of my salary drawn for a such a long time even after my fitness with effect from 22.8.85. Hence, you are humbly requested to issue me the Medical memo to enable me to resume my duties without further delay.

I would like to have separate a certified copies of the Original memoval orders said to have been passed alongwith the Gopy of the full proceedings if any.

Thanking you.

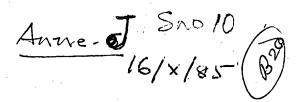
d.; 30,9.1985

Yours faithfully,

(S.U.Khan) 30.9.85 UDC/RDSO/Min. Of Rlys

40 grinters Mambayl.

Lucksin. 5



The Director General. R.D.S.O., Lucknow.

Sir.

Sub:-Issue of Medical memo.
Ref:-Your memo no. ARC/202 dt.11/17-9-95 and my application dt. 30.9.85.

Sorry to point out that neither the medical memo for joining duty nor the copies of the proceedings if any and removal letters is issued to me so far.

In this regard I would emphatically stated that despite of my fitness w.ef. 22.8.85 from the authorised medical practioners still I have not been allowed to resume my duties which clearly violated the existing Rly rules of establishment Manual.

Hence I am again requesting you to very kindly consider my case very sympathically without any prejudice manner and allow me to join my duty without any further delay or suprly me all the relevant documents on the basis which I was removed from service.

Now, in the last I would like mentioned that if within week's time I am not getting proper or reasonable reply I shall be compell to seek the redress in the court of law against your illegal arbitary and one sided action without providing any opportunity of defence and violating natural justice.

Thanking you.

Dated. 16.10.85

Yours faithfully, I Khan ) 16/x/83 S.U.Khan

53/A 40 Quarters. Alambagh, Lucknow,

रिव मंत्रावन W. OF RAILWAY ामकारू, **स्टानत-II** A U; LUCKNOW-II 1:6 OCT 1985 ## FTO do ...

9861130 **9** (1) 2 pirneknom-ii II-EEBB ( Street IN OF RAILWAY PHILL IN

**m 4a** \*

alo do.

-19 -

Reminden

Anne-K A53A 40 quarters (p) Alambagh. Lucknow.5

RDSO LUCKNOW

The DG

Dated 11. X1.85

Sub: Issue of Medical Memo.

Ref. My application dr 23.8.85 and Subsequent remembers dr 29.8.85, 30.9.85, 16.10,85 and 05. XI.85.

Q cr

 $\langle \rangle$ 

In Reference to the above mentioned applied in and all Remindus it is stated that till now I have not received the above said memo nor the lestified Copied of the original orders along with the relevant proceedings if any

In absence of non getting Salary I alongwith my old fainthy members are passing very very miserable & staining life. So it is humbly requested that there is me to resume my duties. Shanking Sin

Heros faith full

Al. Khan

Lide/Raso

Liko.

air

Anne- I The Dy. Director General. 800 /R RDSO/Minsty for Rlys dr 13.11.85 Lucknow Sub: Joining of Duty Ref = your Memo NO APC/202 dt- 11-9.85 Des: My representation alt 30.9.85 and followed by Several remembers Respected Sin To day I carroe to seek enteren Will DG, but Seey to DG has directed me to see your honous to rectify Which I have been harrased by your Administration An eny & immediate action is requested by your personel inter-- ventibn. Itranky Sir Your's faithfully Seen Dy DG on date. .U. Khan UDG/RDSO. DT-13-11.85

Ø

Dated 21.XI.85



The Director General R.D.S.O., Lucknow.

Sir,

# Re: Joining of duty.

- Ref: i) My representation dated 30.9.85 and subsequent several reminders there on.
  - ii) Interview with Dy.DG on 13.11.85 and reminder on 19.11.85

With reference to my various applications/representations and subsequent interviews with the Dy.DG it may be stated that I have not been informed of any final decision so far.

You will appreciate my plight having a large family of 8 exhausted all my savings during my prolonged illness, I have no other alternative than to request you that I may be allowed to resume my be mentioned that any further delay will put me to further mental than toget the rederessal through court of law for which I would to my removal from service, as already requested earlier and have same as earliest possible, but to enable me to go through relevant documents, if any existed.

( S.U. Khan )

( DC 21. XI.88

Marked T-C.

कि पंत्रातन

2 2 NOV1965

13

Anne-1 2 ( 19. XI-85 20/2 1. Dy. DG Lucknow. 2050 ucknow. ub: Joining of duty Pegs- My representation dt 30.9.85 and subsequent reminders there on Me: Interview with Dy. DG on 13.11.85 with reference to my representation/remaides - d'subsequent citarriers with Dy. Day I have not been given compressionee to my request or supplied me any lastified lopies of my remival lace of any Do, in view of the facts as above I requiret Dy DG to Consider my formancial plight, Lehry burden of my four grown up tollege going daughters 2 I should be allowed to resume my duties; in lase the documentary for of leading to my removal Concertainet be stown as foren Thanking Sin. will Consider my request judicousty N MANOR fruis faith fully = li khan we/RDSO

The Director General, R.D.S.O., Lucknow.

e. By Bu

Kind attention of Shri T.S. Vardhaya/DG. RDSO.

Sub:-Issue of medical memo and joining of duty.

Ref:-Your memo No. APC/202 dt.11/25-9-1985

Ref:- My representation dt.30.9.85 and followed by several reminders.

(ii) My interview with Dy.DG on 13.11.85 and remindder on 21.11.85.

Sir,

In reference to my representation, I want to state that
I have not received any documents or any reply so far. It is
requested that you personally interfer in the matter and take
and
impartial decision/allow me to join my duty as early as possible.

Thanking you.

Dated. 26.11.85

Yours faithfully,

it khan

( S.U.Khan ) 26 × 135

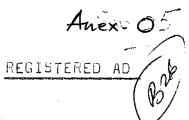
UDc / R.D.S.O/Lucknow.

Mary of C.

D

तारः रेळ मानक करवनक Telegram (RAILMANAK) LUCKNOW





### भारत सरकार-रेळ मंत्राळय

# अनुसंधान अभिकल्प और मानक संगठन

Government of India—Ministry of Railways
RESEARCH DESIGNS & STANDARDS ORGANISATION

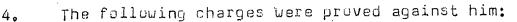
पत्र संस्त्या
Our Reference No. APE - 202/Pt.

लखनऊ-226011-दिनांक LUCKNOW-226011-Date 14, 3, 1986,

#### MEMORANDUM

While working as Upper Division Clerk in this office at Lucknow, Shri Shahabuddin Khan had been absenting from duty without notice. As a result of his continued long absence from duty, a charge sheet for major penalty was issued to him. The following charges were levelled against him in the aforesaid charge sheet:

- (a) Unauthorised absence from duty from 15.2.1983 onwards.
- (b) Habitual in remaining on long unauthorised absence thereby showing utter disregard to official discipline and to performance of official duties allotted to him.
- (c) Deliberately avoiding to give correct whereabouts during the leave period.
- 2. Subsequently, since the said Shri S.U.Khan failed to submit a written statement of his defence, Shri T.R. Gulati, Section Officer (Stenus) was appointed to enquire into the above charges framed against him, and the said Shri S.U. Khan was directed to present himself before the Enquiry Officer. Since the said Shri S.U.Khan failed to appear before the Enquiry Officer the Enquiry Ufficer had, therefore, to hold the enquiry ex-parte. The ex-parte report was submitted by the Enquiry Officer on 29.7.1983.
- 3. As Shri S.U. Khan had resumed duty on 2.7.1983, it was decided by the competent authority to give the said Shri S.U. Khan a personal hearing and consequently Memo No.APC/202 dated 2/5.9.1983 with all enclosures was again given to him. The said Shri S.U. Khan was further advised by the Enquiry Ufficer that the enquiry against him would be held on 4.10.1983. Necessary advice for holding the enquiry was noted by the said Shri S.U. Khan on 3.10.1983 in File No.CBS/ESTT. The said Shri S.U. Khan had accordingly attended the said enquiry which was conducted by Shri T.R. Gulati, Section Officer (Stenos) on 4.10.1983. Necessary documents were supplied to Shri S.U.Khan and the enquiry report was submitted by the Enquiry Officer to the competent authority on 31.10.1983.





(b) Habitual in remaining on long unauthorised absence, thereby showing utter disregard to official discipline and to performance of official duties allotted to him.

Consequently, he was removed from service w.e.f. 29.3.1984 A.N. A copy of the Enquiry Report together with other connected documents is enclosed in seven sheets for his information.

- 5. Shri S.U.Khan, ex-UDC/ROSO has filed a suit in the Hon'ble Central Administrative Tribunal vide Registration No.37 of 1986 alleging that he is not being issued a Sick Memo to enable him to report to the Railway Doctor to obtain a Fit Certificate and join duty. In this connection, his attention is drawn to this office Memo No.APC-202 dated 9.12.1985 which was sent by Registered 'A.D.' post to his known address and which was received back from the postal authorities undelivered on 23.12.1985 with the remarks "avoid to take delivery". A copy of the said Memorandum No.APC-202 dated 9.12.1985 is also enclosed for his information.
  - 6. The said Shri S.U.Khan is further informed that since his personal file which contained the original DA&R proceedings against him is not traceable, it has become necessary to reconsider the case on the basis of the enquiry report and other records available in this office.
  - 7. On a careful consideration of the report submitted by the Enquiry Officer, Shri T.R. Gulati, Section Officer (Stenos), I am satisfied that reasonable opportunity was afforded to the said Shri S.U. Khan by the Enquiry Officer to defend himself. Further on a perusal of the records available in this office and the charges framed and proved against the said Shri S.U.Khan by the Enquiry Officer in the Enquiry Report, I am satisfied that the punishment of removal from sergice awarded to him by the competent authority w.e.f. 29.8.1984 A.N.was just and proper.
  - 3. The undersigned has, therefore, come to the conclusion that the said Shri S.U. Khan is not a fit person to be retained in service and the undersigned has imposed on him the penalty of Removal from Service w.e.f. 13.3.1986 A.N.
  - 9. The appeal against the abovementioned orders lies with the Director General, K.D.S.U. Lucknow and if the said Shii S.U.Khan wishes to prefer an appeal, he may do so within 45 days of the receipt of this Memo. The appeal should be self-contained and should not contain any disrespectful or improper language.

10. The receipt of this Memo alongwith enclosures should be acknowledged.

Encl: Copy of the Enquiry Report in 7 pages and copy of Memo. dated 9.12.35.

Shri S.U. Khan, ex-UDC/kDSO, A-53/,40 Quarters, Alambagh,Lucknow. (N.K. Aggarwal) 14 Dy.Director General.

Mac Alace

(COPY)

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

( Court No.1 )

Annex.

### Registration No. 37 of 1986

Shahabuddin Khan

Vs Union Of India through Director General RDSO, Lucknow.

Hon. D.S.Misra, Admn. Member.

Hon. G.S. Sharma, Judicial Member.

( Delivered by Hon.G.S.Sharma, Jdl.Member.)

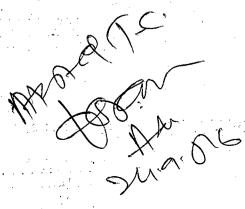
In this case under section 19 of the administrative Trib. act. the applicant as challenged the order dated 11.9.85 of his removal fromservice on various grounds. A notice was issued to the respondent to show sause as to why the application be not admitted for hearing. In reply to the notice the respondent has filed a memorandum dated 14.3.85 of the Dy.Director General/Govt.Of India Min. of Rlys/Lucknow removing the applicant from service w.e.f. 13.3.86. The retxn impugned order of removal thus automatically stands set aside and the application has become infructious and is this liable to be rejected summarily.

During the pendency of this application this Tribunal had ordered on 20.1.86 that in the mean time the applicant shall not be rejected from the Official residence occupied by him at Lucknow. He latter on moved an application before us stating that he may was, being forceibly evicted by the Estate Officer, RDSO/Lucknow in defiance of the order of the Tribunal, where upon a notice was issued to the Estate Officer to show casue as why suitable action should not be taken against him for the disobedience of the order of the Tribunal in reply the Estate Officer has tendered an unqualified aplogy before us stating no order of eviction was passed by him against the applicant and he had simplyinifitated proceeding under pulic premises (Eviction of unauthorised occupants) act against the applicant and eyen the order initiating the said proceeding was cancelled on 27.2.86 and he did not willfully disobay any order of the Tribunal. We have condidered over the matter. The apology tendered hereby, accepted and no further action is called for in this connection.

3. For the reasons discussed above, the application is summarily rejected.

Dated.31.3.86

Sd/-Adm.Member Sd/-Jdl.Member.



a

(169<sup>3</sup>)

The Director General, R.D.S.O. Lucknow.

R. 5.86

Ref:-Your memo no. APC/202/PM dated. 14.3. 1980.

Respected Sir,

I am compelled to state that the graver injustice could not have been perpetrated as in my case on the basis of fectitious and imaginary charges and contradectory orders.

Under the first letter of removal from service vide memo No. APC/202 dated 11.9.85 I was removed from service from 29.8.1984(AN). Yet this order was not cancelled at all, but a second and a fresh order dated 14.3.80 vide memo no. APC/202/Pt was again served upon me removing me from service from 13.3.80(AN). I am at a loss to understand which order is the correct one and if the last order is correct, then why have I not been paid salary and other allowances till 13.3.80(AN) the date upto which even according to your office I was in service. Comming to the facts of the case I humbly submit as under:

1. I have taken 2 months leave from 15.2.83 for the treatment of my wife, duly sanctioned by the competent authority. During these two months since the condition of my wife detoriated and became critical I sent an application for extension of leave duly supported by a medical certificate regarding the condition of my wife. My wife continued to struggle between life and death and as a result I had to sent a further extension till 1.7.1983, when I resumed back.

2. Not a single letter was sent to me by your office indicating the resusal of my extension of leave. Had this been done, I would have joined my duty earlier inspite of serious sickness of my wife.

and 3. After I joined bark, suddenly one day I was asked to note to appear before an enquiry Officer on a certain date in connection with D&A enquiry.

4. After noting the letter I had immediately written back that I had not received any chargesheet accompanying documents and other relavants papers and that unless informed of the charges I will not be an a position to defend my self in the enquiry. I had also mentioned that failure to give me the charge memo, the article of charges etc. will be denial of opportunity to defend myself. Unfortunately there was no reply to (Opportunity) this letter of mine.

5. The whole story of an enquiry being held and the proceedings being drawn with my signature on the proceedings are totally false and pure manupulation. I would request you to call for the original records and proceedings and verify it by your goodself. The very same person who have manipulated the action against me, are instrumental in causing the file to dis-appear to cover their sins. I have not signed any enquiry proceedings, since I have not attended any enquiry.

I have completed 26 years of honest service and the baseless charges hurled at me in the Memo No. APC/202 dated 14.3.86 hurt an honest man as because.

i) I was not absent from 15.2.83 but had proceeded on leave for two months having been sanctioned.

habitual

ii) The charge of/artwal absence is totally incorrect
as my leave had been already sanctioned through it was without pay

iii) Most humbly and respectfully it is stated that according to your memo No.APC/202 dt.14.3.86 I feel the punishment given to me is disproportionate to the alleged baseless charge.

For the reasons stated above and keeping in consideration that I have four un-married college going datghters and family to support at this old age. I humbly appeal to your good—self to kindly review my case and show your kind mercy by cancelling the penalty of removal from service as imposed upon me.

I and my family members shall always be thankfull for this kind of actness.

With grat regards. Thanking you Sir.

Yours faithfully,

Dated. 2.5-86

at times.

(S.U.Khan) UDC/R.D.S.O/LKO.

Ø/

Telegrams: RAILMANAK-LUCKNOW



टेलीफोन 50567 & 50017 Telephones

REGISTERED AD

भारत सरकार-रेल मंबालय

Anex-R

अनुसंधान अभिकल्प और मानक सगठन Government of India - Ministry of Railways RESEARCH DESIGNS & STANDARDS ORGANISATION

पत्न संस्या Our Reference No. APC-202/Pt.

लखनऊ-२२६०११ दिनांक LUCKNOW-226011 Dated 20.6.1986.

#### MEMORANDUM

With reference to his appeal dated 2.5.1986 and interviews with the Director General on 10.6.1986 and 11.6.1986, Shri S.U.Khan, ex-UDC/RDSO is informed that his appeal has been carefully considered by the Director General and the same has been rejected.

(N.K. Aggarwal) Dy.Director General. Encl: Nil.

Shri S.U. Khan, ex-UDC/RDSO, A/53A, 40 Quarters, Alambagh,

Luck now.

(P32)

# In the Hon'ble Administrative Tribunal Addl. Bench, Allahabad

Registration No. 516 of 1986

Sahabuddin Khan

ダ

Applicant

W/B

Union of India through .. Director General/RDSO, Lucknow

Respondents

# ON BEHALF OF OPPOSITE PARTIES

I, Prem Nath Kapoor s/o Shri Amar Nath Kapoor aged about 54 years resident of C-8/2, Manak Nagar, Lucknow-226011 do hereby solemnly affirm and state as under:-

- 1. That the Deponent is Dy.Director (Estt.)-II,
  Research Designs & Standards Organisation, Deptt. \*\*

  Ministry of Railways, Manak Nagar, Lucknow and as such is
  fully competent to affirm the contents of this

  Affidavit on behalf of Respondents.
- 2. That I have read the petition filed by the Petitioner.
- 3. That the facts stated in paragraphs 6(i) to (iii) are not disputed.
- 4. That in reply to paragraphs 6(iv) and (v) of the petition, it is stated that the Petitioner was promoted to the post of UDC on 7th June, 1973 and was confirmed as such on 23rd April, 1979.
- 5. That in reply to paragraph 6(vi) of the petition, it is stated that the Petitioner was absenting himself from duty with effect from 17th November, 1980. However, on account of his seniority position he was premoted to officiate as Assistant in the scale Rs. 425-800(RS)

with effect from 8th Jan., 1981. The Petitioner continued to absent himself and the promotion order was cancelled on 5th Feb., 1981 and this promotion was thus never given effect to.

That the allegations made in Para 6(vii) of the petition are denied. The Petitioner did not proceed on leave after obtaining the sanction from the Competent Authority from 15.2.1982. The Petitioner's absence was unathorised from 15.2.1982 to 1.7.1983. Petitioner. however, reported for duty on 2.7.1983. Amexure 'A' filed along with the peition does not appear to be a genuine document. The Petitioner was asked to produce the original of Annexure 'A' of the petition by the Appellate Authority during his interview/on 10.6.1986 and he promised to produce the same the next day, but did not produce the original on the pretext that they have been eaten away by white ants.

In this connection it is also stated that the Memo at Annexure 'A' of the peitition is sent only to the Section concerned in which the employee is working for information and record and it is never sent to the employee concerned. This is another reason to show that Annexure 'A' does not appear to be a gemine do cument.

Under the delegation of powers, Dy. Director was competent to sanction privilege leave for a period of four months only. Leave beyond this period was to be sanctioned by Head of Department. Leave without pay for a period of one year is not sanctioned ordinarily as made out by the petitioner. This is yet another reason to show that Annexure 'A' does not appear to be a genuine document.

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7. That the allegations made in paragraph 6(viii) of the petition are again incorrect and denied. As stated, the Petitioner was not granted any leave from 15.2.1982 to 13.4.1983. As such the question of his being granted extension of leave beyond 13.4.1983 did not arise. The Petitioner was not granted any leave from 15.2.1983 to 13.4.1983 and Annexure 'B' of the petition also does not appear to be a genuine document. It is, on the face of it, not worthy of any reliance.

8. That inreply to paragraph 6(ix) of the petition, it is stated that the Petitioner resumed duty on 2nd July, 1983 and he was served with a charge sheet and the charges against the Petitioner were:

- (1) Unauthorised absence from duty from 15.2.1982
- (2) Habitual in remaining on long unauthorised absence thereby showing utter disregard to official discipline and to the performance of efficial duties allotted to him; and
- (3) Deliberately avoiding to give his correct whereabouts during the leave period.

That the Inquiry Officer gave full opportunity to the Petitioner during the enquiry. A photo copy of the minutes of the enquiry held at 11.00 hrs on 4.10.1983 is attached as Annexure-I.

That thereafter the Petitioner again absconded. He, however, sent applications for leave &n 5.12.1983 and 21.12.1983 as will be clear from Annexures-'D' and 'E' of the peition. He was, however, removed from service with effect from 29.8.1984 (AN).

9. That in reply to paragraph 6(x) of the petition, it is stated that since the Petitioner had already been

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removed from service, there was no question of his being given any sick memo etc. for getting fit certificate from Railway Doctor for resuming duty.

- 10. That the allegations made in para 6(xi) of the petition are not admitted. Since the Petitioner had been removed after regular departmental enquiry in which he participated, there was no question of his being allowed to resume duty and he was advised accordingly vide Annexure 'H' of the petition.
- 11. That in reply to paragraph 6(xii) of the petition, it is stated that the petitioner was again advised regarding his removal from service by Registered AD letter at his home address vide Memorandum No.APC-202 dated 9.12.1985 which was received back undelivered on 23.12.1985 with the remarks "avoids to take delivery".
- 12. That in reply to paragraph 6(xiii) of the petition, it is stated that the Petitioner filed a petition in the Hon'ble Tribunal and a copy of the petition was served on the Respondent on 20.1.1986 and then file relating to the Disciplinary Enquiry against the petitioner was searched out and it was found that it had been lost/stolen/removed. The Disciplinary Authority, therefore, passed fresh order of removal from service with effect from 14th March, 1986 on the basis of the material and record available. A copy of the order of removal dated 14.3.1986 has been attached along with the petition as Annexure 10.

In view of the order of removal dated 14.3.1986, in which it was specifically mentioned that the Petitioner can prefer an appeal against the order of removal, the petition was dismissed as premature.



the petition are denied. There was nothing mischiev ous on the part of Respondent by issuing order of removal ated 13.3.1986. The order of removal dated 14.3.1986 specifically mentioned that the file of the Petitioner's case is not traceable and it has, therefore, become necessary to reconsider the case on the basis of Inquiry Report and other records available in the office.

14. That in reply to paragraph 6(xv) of the petition, it is stated that the Petitioner was absent unauthorisedly from 15.2.1982 to 1.7.1983 and no leave was sanctioned. The Petitioner did not apply for any extension and as such the question of extension did not arise.

As regards the second charge, the Petitioner was in the ababit of absenting himself unauthorisedly. However, even assuming for the sake of argument that this charge has not been met out, eventhen the Petitioner can be removed from service on the basis of the first charge.

15. That in reply to allegations made in paragraph 6(xvi) of the petition, it is stated that the original record of the disciplinary proceedings are untraceable and Annexure-I of this reply is the copy of the Inquiry Proceedings which has been kept by the Inquiry Officer in his file. A statement from the Inquiry Officer in the Petitioner's case, verifying the above is attached as Annexure-II.

16. That in reply to paragraph 6(xvii) of the petition, it is stated that there is no question of the file being manipulated by the Director General/RDSO, Lucknow. No official has personal enfmity against the Petitioner and

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4. That in reply to para 6 of the respondent's counter offidavit it is again stated that no charge-sheet was ever issued to the petitioner. Only an intimation of the so-called enquiry was got noted by the petitioner. But on the same day the petitioner replied vide his letter dated 30.9.1983 challenging the legality of the intimetion when no charge sheet had been served, no allegation had been made against the petitioner and no documents in support of the allegations had been served nor the petitioner was given any opportunity to defend himself. Again no reply was given of this letter to the petitioner by the respondent . It is also denied that any enquiry was ever held. The whole thing said in pera 8 is a figment of imagination and not a fact. The documents produced by the respondent do not prove the truthfulness of the fact that the enquiry was held. In every sheet of the enquiry proceedings the enquiry officer, the deliguent, the defence counsel and the witnesses are ell required to sign but in the copy of the proceedings produced by the respondent, it is only marked " signed " and the name of the petitioner and the enquiry officer ere written under-neath . The Photostat copy of the proceedings if it is genuine should beer the signature of both the petitioner and the enquiry officer. In the ebsence of signature it is fully established that the

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therefore, there is no reason why the file should be manipulated.

17. That in reply to paragraph 6(xviii) of the petition, it is stated that the alleged sickness of the Petitioner is not borne out by any material on the record. He did not submit any application for his absence and the certificates which are alleged to have been filed by the Petitioner, on the face of it, appear to be manipulated and forged documents.

18. That in reply to paragraph 6(xix) of the petition, it is stated that the Petitioner has preferred an appeal which was rejected by the Director General. A photo copy of the orders passed by the Director General on the appeal is attached as Annexure-III to this reply.

19. That in reply to paragraph 7 of the petition, it is stated that the petition is devoid of any merits and liable to be dismissed.

20. That in reply to paragraph 8 of the petition, it is stated that the Petitioner has been removed from service and therefore, there is no reason why any Stay order be passed on the petition.

Dat8d: 27.11.1986

Incknow.

Deponent .... &

Dy. Director ( Batt. ) = I I.

Verification R. D. S. O., (Ministry of Railway)
মূহ প্রত মাত এত (মো গ্রামার)

I, the above named dependent dependent verify that the contents of paras 1 to 5 of the Affidavit are true to my own knowledge, the contents of para 6 are true to knowledge derived from the office records. No part of it is false and nothing material has been concealed. So help me God.

Lucknow

"ated: 27 11 1 985

Deponent ...... ec.

Dy. Director (Ent.) - 11.

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From a perusal of papers and documents produced before me by the deponent, I am satisfied that the person making this affidavit is the very person and he has himself signed this affidavit.

Advocate

Report of Enquiry held on 4.10.1983, against Shri S.U.Khan, UDC, under D&A Fules, in Room No.229 of Admn. Building of RDSO, at Lucknow.

(Poss)

In pursuance to Sr. Dy.DC's orders vide his noting of 30.8.1983 at page 29/n of File No.APC/202 of Shri S.U.Khan, U.C. in order to give him the personal hearing though report of enquiry held ex-parte was submitted on 29.7.83, of which no cognisance has been taken as Sh. Khan joined duty on 2.7.83. A Memo No.APC/202 of 2/5.9.83 with all enclosures was again given to him because the earlier one sent by post was received back undelivered. The ex-parte enquiry was held on 25.7.1933.

- 2. After studying the papers in connection with the holding of enquiry, the proceedings were held on 4.10.83 and thereafter the case was studied further with a view to recording the findings of the enquiry.
- 3. Memo No.APC/202 of 2/5.9.83 was issued by me to Shri S.U.Khan, UDC, directing him to attend the enquiry at 11 hrs. on 4.10.1983 in Foom No.229 of Administrative Building of RDSO at Lucknow.
- 4. Before the start of the enquiry, Shri S.U.Khan was given the opportunity to study the charges framed against him by the PLSO Admn. to enable him to prepare himself for the same, which he did in my presence. Ho was also given the offer to see any papers in the file, if he so desired, or seek the help of/consult anyone in the defence of his case, which he did not avail.
- 5. Shri S.U.Yhan was asked if he accepted all the charges frames against him, which he did not fully and wholly. The enquiry was then proceeded with connected charges mentioned in the Msmo No.APC/202, at.2/5.9.83 giving due consideration to his reply of 12.9.1983.
- which Sh.S.W.Khan signed in token of acceptance and a copy of the same was given to him. Minutes, as Anneques T, ettached.

#### 7. BASED ON: -

- 1) Official records made available by the RDSO Aden. in the shape of personal file and leave record of Sh.S.W.Yhan:
- ii) Memos issued to Shri \$ U.Yhan and received back impressing upon him the urgancy to join duty immediately because of his leave having not been sanctioned;
- 111) not giving his movement during absence from duty from time to time;
  - iv) on reference to the old leave record:

क्ष्याम हिंदि से (स्वा० ॥) अव

contd....

तिस्तिकार - भिर्त जीर नायन स्वयन (रेस मेलाइव नामक नगर, सम्मन - ११

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TURERY

Minutes of the enquiry held at 11.00 hours on 4.10.83 in Room No. 229 of Administrative Building of RDSO against Shri S.U.Khan, UDC, RDSO.

15/

Before the start of the enquiry, the Enquiry Officer afforded the opportunity to Sh. S.U. Khan to see any documents in his personal file with the Admn., if he so desired as, also he went through the charges levelled against him, copy of which was supplied to him.

Question:

Answer

For the Questions put & answers given, please see the attached Annexure 'A' Consisting of 4 Pages numbered 1 to 4 & duly signed by us.

Sd-4-10-83 (T.R.GULATI) Sd/= (S.U.Khàn) 4-10-83

Received one Copy Sd/4-10-83
(S.U.Khan).

as 53-A, 40 Qrs. Alambagh, Lucknow? leave from 15-2-82 to 5-3-82 due to domestic circumstances on 18-2-82, and gave your leave address fact that you requested for the grant of

How is it that while remaining at Lucknow you could not submit your application on 15-2-82 itself

N

Yes please

I do not remember why I submit application well

could not

appears received in this office through R&D section it 15-2-82 onwards.? What have you to say? From your application dated 18-2-82 which was that your were not in Lucknow from

Is it a fact that you left Lucknow on 15-2-82 itself. and applied for leave from out station

4

Being a 24 hour Government servant you cannot leave the Headquarters as per rules. Do you Headquarters ? (11) If not, dougaccept know this? (1)—Did-you-obtain permission before leaving

Could you tell 15.2.82 onwards onwards me where you had been from

lapse on you part?

do not remember exactly.

I do not remember exactly.

Yes please.

No please. Yes please

In my native place Sherpur (Pilibhit)

Sd/-(S.U.Khan)

Contd.

19. sent by this office not due to the domestic reason but due to certain other reasons, If I put to you that you had been deliwhat have you to say? berately avoiding to receive communication

20. absence from duty and the what have your to saxy regarding your long Government? loss sufferred by

21. you, What have you to say? in your duties or office work entrusted to If I put to y-ou that you have no interest

from Municipal auth-ority or Village Your house collapsed and you were in Sherpur to-repair. Have you any documentary proof Panchayat?

Why did our letter not reach you when the address given was completed and sufficient for any communication to reach you? Sherpur address given to Administration extension of leave from Sherpur. Is your You sent to office letter/applications for sufficient for our letters to reach you?

whenever this office sent the letters; Were none of your family members at Sherpur,

> self and family. I was given a police party for the protection of Yes I lodged a complaint with S.P. Pilibhit and I will submit a copy of such a report shortly.

reasons I could not received any communications No Since I was always on the move for the safety

T regret very much for to the Administration. the inconvenience caused

entausted to me. I have donemy best when on duty and did work

Yes. proof in support condition. It was partly repaired have no my house collapsed and is still in demaged

Yes prease

While on the run from one place to another I manage with my neighbour to receive all the letters and keep them till my return to the village. Unfortunately the neighbour became influanced by the opposite party and did not receive my letters, that I do not remember. may be the two letters of 7.4.82 and 29.06.82 reason why I did not received managed through

my family. I received

S.U. KHAN

16/3 (ph)

Annex we -11

6.401

The Enquiry Officer, RISO, Lucknow.

Dated: 20.10.03.

Ref: Enquiry held on 04.13.1932.

Sir,

In reference to the enquiry held on 4.13.02 as per item 13, lam submitting a spare copy of the complaint lodged to Police (Civil) authority.

Da-One copy.

yours faithfully,

Sc/\_

(S.U.Khan) Dt.SO.10.23. Statement from Shri T.R. Gulati, Section Officer RDSO/Lucknow, Inquiry Officer in the D&A Rule case against Shri S.U. Khan, ex-UDC/RDSO.

It is solemnly affirmed that I was the Inquiry Officer nominated by the Sr. Dy.Director General, RDSO, Lucknow in the Discipline & Appeal Rule case against Shri S.U. Khan, ex-UDC, Petitioner in Case No. 516 of 1986 before the Hon'ble Central Administrative Tribunal, Allahabad Bench, in which Shri Khan was issued a charge sheet containing the following charges:-

- (1) Unauthorised absence from duty from 15th Feb., 1982 onwards;
- (2) Habitual in remaining on long unathorised absence thereby showing utter disregard to official discipline and to the performance of official duties alletted to him; and
- (3) Deliberately avoiding to give his correct whereabouts during the leave period.

Authority, I had a copy of the Enquiry Proceedings in my file and the Annexure-I to this reply is the photo copy of the copy available in my file. Annexures to the Enquiry Proceedings were duly signed by the Petitioner and these are true copy of the original record. The Petitioner personally attended the enquiry on 4.10.1983 and signed the proceedings.

अनुसंधाः प्रिकल्प और मानप्रशन्तन (रेल संत्रातय)

मानक नगर, लखनड-226011

In accordance with Shri S.U.Khan's request for personal hearing (SN 33) and correspondence thereafter ending with his letter dated 15.5.86 (SN 38), Shri Khan was granted a personal hearing on 10.6.86 a.n.

- 2. He had nothing to say about the merits of the case but merely requested for him to be pardoned this time in view of the difficulties which his four daughters would face in view of the punishment imposed.
- In order to confirm that the representation at SN 36 was his, he was shown his signatures on the letter at SN 36 and asked whether they were his and when ken he confirm -ed that it was so, he was asked why these signatures are different from the ones that are available in his letters at SN 31 and 32 and his earlier signatures. He told that he has changed his signatures but could not answer why he should put signatures differently at different times.
- of a Memo sanctioning him leave for 2 months from 15.2.83 to 13.4.83. When asked for the original, since his files in RDSO are missing, he promised to bring the original the next day.
- He was again given a personal hearing on 11.6.86 a.n. when he told that he could not produce the original memo as it has been eaten away by white ants. He, however, produced another photostat copy of the IWP sanctioned to him for 1 year from 15.2.82 to 14.2.83. He, however, could not produce the original for this also for the same reason as he stated for the earlier sanction.
- He repeatedly requested for only pardon in view of his four daughters. He was told that his performance had been consistently bad from 1966 onwards as seen from SN 267, 311, 327, 369 and 375/and his CR folder pages 7, 11, 14, 17, 20, 37 and 44 from which it is seen that he had removed an office typewriter unauthorisedly in 1966 and was on unauthorised absence repeatedly.
- find that although the Enquiry Officer had asked him on O4.10.83 questions about his absence from 15.2.82, in his Enquiry Report, he had mentioned the date of unauthorised absence from duty from 15.2.83 onwards. This appears to be a mistake but cannot be verified because his original papers have been lost. However, it is seen from the Attendence Register for that period, which is available, that he was absent from 15.2.82 onwards.
- Shri S.U. Khan had also appealed to the Central Administrative Tribunal, Allahabad, against the punishment given to him where his appeal had been dismissed.
- Having carefully considered his overall performance and the specific charges which have been proved in this case for which he has been removed from service, I do not see any reason for either reducing or cancelling the punishment, which I consider just and reasonable.

Ausled Bamas

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of File Fisted APC-202 of 2039 Vol.II

CART IN COLD

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In the Hon'bla Additional Administrative Tribunal,
Additional Banch, of Lucknow.

Registration No. 516 of 1986

Shehebuddin

on them.

\*\*\*\*\* Applic ent.

Versus

Union of India through Director General
R. D. S. O. Lucknow. .... Opposite party.

Rejoinder Affidavit to the counter Affidavit.

I, Shahabuddin Khan, aged about 45 years, son of Shri A. U. Khan, resident of A-53/A Forty quarters Reil way Colony Alambagh, Lucknow, do hereby solemnly affirm and state as under \*\*

- 1. That the applicant has read the counter offidavit filed by the respondent and under stood tops its contents.
- 2. That in reply to pera 6 of the respondent's counter affidavit, it is stated that the patitioner never promised to produce the original. It was clearly told that the original papers had been eaten away by white sunts, if the patitioner was absent from 15.2.82 to 1.7. 1983 as stated by the respondent, the onus of producing the documentary evidence to that affect lies

Again para 6 of the counter affidavit is denied as the sanction of leave on average pay is always intlmated to the party/ section concerned and annexure A and B is the only proof of it. In respect of the pera 6 it is further stated that no doubt Deputy Director is competent to senction leave only for four months but the sanction of leave is always intimated under the signature of the Deputy Director though the spection has been given in the file by the head of the department and this is exactly what happened in this case also. The respondent is not categorical that the document is not genuine but only states that it does not appear to be genuine document. The Whole argument is proved false as the respondent has not been able to produce any document to prove that the petitioner was not on any leave.

3. That in reply to para 6 of the respondent's counter affidavit, it is further stated that the same argument of not appearing to be genuine does not hold good. Appearance and facts are different. The respondent has produced no document to prove his argument, where as the petitioner has produced a Photostat copy of the same.



documents of the so-called enquiry are not genuine and no enquiry was ever held at all.

- 5. That in reply to para 6 of the respondent's counter affidavit it is added that the petitioner was removed from the service twice without any proof in violation of the principles of natural justice.
- affidavit, it is easin submitted that it is incorrect and denied that the enquiry had been done as the respondent has not produced the genuine proceedings otherwise the petitioner's signatures would have been there, Since there was no enquiry, the petitioner was terminated illegally and was illegally refused to join duty.
- 7. That in reply to para 6 of the respondent's counter officiant it is again denied that any registered letter was received by the deponent.
- 8. That in reply to para 6 of the respondent's counter affidevit, it is again stated that the story of file having been lost is false and is only to colour up the illegality of the orders of removal.
- 9. That in reply to pera 6 of the respondent's counter

(5)

also illegal as the procedure laid down under D. & A Rules have not been followed. The documents i. s. the enquiry report and other records mentioned are not genuine and are fabricated as on none of them the petitioner's signature are found, which has to be there if there are any proceedings at all. Again it is contradictory to say that on the one hand the file is lost as stated and yet some records thich are supposed to be part of the file are produced.

10. That in reply to para 6 of the respondent counter affidavit it is again stated that the applicant had been sanctioned leave vide letter No. APC/232 dated 14.2.83 and then the petitioner had asked for extension on the ground of serious sickness of his ailing wife. The second chargeis baseless.

11. That in reply to para 6 of the respondent's counter affidavit, it is stated that in the absence of original records nothing is proved. The copy of the enquiry process dings produced do not bear the petitioner's signature and as such are not genuine, nor do they bear the enquiry officer's signature.

12. That untill the original documents are produced which are in possession of theopposite parties they can not

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( P<sup>2</sup>/<sub>2</sub>)

make any claim to have established any charge against the deponent.

13. That in raply to para 6 of the counter affidavit it is stated that the respondent has wrongly alleged that the documents of the deponent or a manupulated in any manner. There are sufficient documents on record to establish leave of the deponent.

14. That because only pares 1 to 6 of the counter affidavit have been verified the rest of the pares do not form part of the counter affidavit and need no reply in the rejoinder affidavit.

15. That the petitioner has been removed unlawfully and in violation of the principles of natural justice and D A. rules and out of malafides.

Lucknow

dated 6.10.88.

Anahabuddun Deponent.

### L. T. I of the deponent.

Varification :- I, the above named deponent do hereby varify that the contents of paras 1 to 15 of the effidavi

(by)

are true to my own knowledge.

Nothing is wrong in it and nothing matteriel has been concealed. So help me God.

Lucknow

dated 06.10.88.

Ahahabuddui Daponent.

L. T. I. of the deponent.

I, identify the deponent who has signed before me.

Advocata

Solemnly affirmed before me on

at A. M. / P. M. By the above

named deponent who has been identified by Sex Clerk to Shri

Advocate High Court of Allahabad ( Lucknow Bench )
Lucknow.

I have askiefied myself by exemining the deponent that he understands the contents of this affide it which are read out and explained by me.